

Vol. 254
No. 1



Monday,
19th July, 2021
29 Ashadha, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Announcement regarding the Leader of the House (page 1)

Oath or Affirmation (page 2)

Obituary Reference (pages 2 - 9)

Opening remarks by the Chairman (pages 9 - 14)

Introduction of Ministers by the Prime Minister (pages 14 - 20)

Regarding Notices under Rule 267 (pages 21 - 22)

Announcement by the Chair (page 23)

[P.T.O

©
RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE: ₹ 100.00

Papers Laid on the Table (pages 23 - 25)

Resignation by the Members - *Accepted* (page 25)

Leave of Absence - *Granted* (pages 25 - 26)

Government Bill - *Under Consideration*

The Marine Aids to Navigation Bill, 2021 (pages 26 -38)

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

Website : <http://rajyasabha.nic.in>
<http://parliamentofindia.nic.in>
E-mail : rredit-e@sansad.nic.in

RAJYA SABHA

ALPHABETICAL LIST OF MEMBERS

A

Abdul Wahab, Shri (Kerala)
Acharya, Shri Prasanna (Odisha)
Agrawal, Dr. Anil (Uttar Pradesh)
Akbar, Shri M. J. (Madhya Pradesh)
Alphons, Shri K.J. (Rajasthan)
Amin, Shri Narhari (Gujarat)
Anand Sharma, Shri (Himachal Pradesh)
Anavadiya, Shri Dineshchandra Jemalbhai (Gujarat)
Antony, Shri A.K. (Kerala)
Ashok Siddharth, Shri (Uttar Pradesh)
Athawale, Shri Ramdas (Maharashtra)

B

Bachchan, Shrimati Jaya (Uttar Pradesh)
Baidya, Shrimati Jharna Das (Tripura)
Baishya, Shri Birendra Prasad (Assam)
Bajpai, Dr. Ashok (Uttar Pradesh)
Bajwa, Shri Partap Singh (Punjab)
Bakshi, Shri Subrata (West Bengal)
Balasubramoniyam, Shri S.R. (Tamil Nadu)
Baluni, Shri Anil (Uttarakhand)
Banda Prakash, Dr. (Telangana)
Bansal, Shri Naresh (Uttarakhand)
Bara, Shrimati Ramilaben Becharbhai (Gujarat)
Bharathi, Shri R.S. (Tamil Nadu)
Bharti, Shrimati Misha (Bihar)
Bhattacharya, Shri P. (West Bengal)
Bhattacharyya, Shri Bikash Ranjan (West Bengal)

Bhonsle, Shri Chh. Udayanraje (Maharashtra)
Bhunder, Sardar Balwinder Singh (Punjab)
Bhuyan, Shri Ajit Kumar (Assam)
Biswas, Shri Abir Ranjan (West Bengal)
Bora, Shri Ripun (Assam)
Brijlal, Shri (Uttar Pradesh)
Brittas, Shri John (Kerala)

C

Chakraborty, Shri Subhasish (West Bengal)
Chandrasegharan, Shri N. (Tamil Nadu)
Chandrasekhar, Shri Rajeev (Karnataka)
Chandrashekhar, Shri G.C. (Karnataka)
Chaturvedi, Shrimati Priyanka (Maharashtra)
Chavan, Shrimati Vandana (Maharashtra)
Chhatrapati, Shri Sambhaji (Nominated)
Chhetri, Shrimati Shanta (West Bengal)
Chidambaram, Shri P. (Maharashtra)
Chowdary, Shri Y. S. (Andhra Pradesh)

D

Dangi, Shri Neeraj (Rajasthan)
Dasgupta, Shri Swapan (Nominated)
Desai, Shri Anil (Maharashtra)
Devegowda, Shri H.D. (Karnataka)
Dhindsa, Sardar Sukhdev Singh (Punjab)
Dubey, Shri Hardwar (Uttar Pradesh)
Dubey, Shri Satish Chandra (Bihar)
Dullo, Shri Shamsheer Singh (Punjab)
Dungarpur, Shri Harshvardhan Singh (Rajasthan)
Dwivedi, Shrimati Seema (Uttar Pradesh)

E

Elango, Shri N.R. (Tamil Nadu)
Elangovan, Shri T.K.S. (Tamil Nadu)

F

Fernandes, Shri Oscar (Karnataka)

G

Ganguly, Shrimati Roopa (Nominated)
Gautam, Shri Dushyant (Haryana)
Geeta alias Chandraprabha, Smt. (Uttar Pradesh)
Gehlot, Shri Rajendra (Rajasthan)
Ghosh, Ms. Arpita (West Bengal)
Gogoi, Shri Ranjan (Nominated)
Gohil, Shri Shaktisinh (Gujarat)
Gokulakrishnan, Shri N. (Puducherry)
Goswami, Ms. Indu Bala (Himachal Pradesh)
Goyal, Shri Piyush (Maharashtra)
Gujral, Shri Naresh (Punjab)
Gupta, Shri Narain Dass (National Capital Territory of Delhi)
Gupta, Shri Prem Chand (Bihar)
Gupta, Shri Sushil Kumar (National Capital Territory of Delhi)

H

Hanumanthaiah, Dr. L. (Karnataka)
Haque, Shri Md. Nadimul (West Bengal)
Harivansh, Shri (Bihar)
Hooda, Shri Deepender Singh (Haryana)
Hussain, Shri Syed Nasir (Karnataka)

I

Islam, Shri Syed Zafar (Uttar Pradesh)

J

Jadhav, Dr. Narendra (Nominated)

Jain, Dr. Anil (Uttar Pradesh)

Jaishankar, Shri S. (Gujarat)

Jangra, Shri Ram Chander (Haryana)

Javadekar, Shri Prakash (Maharashtra)

Jethmalani, Shri Mahesh (Nominated)

Jha, Prof. Manoj Kumar (Bihar)

Joginipally Santosh Kumar, Shri (Telangana)

K

Kadadi, Shri Iranna (Karnataka)

Kalita, Shri Bhubaneswar (Assam)

Kanakamedala Ravindra Kumar, Shri (Andhra Pradesh)

Karad, Dr. Bhagwat (Maharashtra)

Kardam, Shrimati Kanta (Uttar Pradesh)

Kareem, Shri Elamaram (Kerala)

Karim, Shri Ahmad Ashfaque (Bihar)

Kenye, Shri K.G. (Nagaland)

Ketkar, Shri Kumar (Maharashtra)

Khan, Dr. Fauzia (Maharashtra)

Khan, Shri Muzibulla (Odisha)

Kharge, Shri Mallikarjun (Karnataka)

Kharlukhi, Dr. Wanweiroy (Meghalaya)

Kom, Shrimati M.C. Mary (Nominated)

Koragappa, Shri Narayana (Karnataka)

Kumar, Shri Sujeet (Odisha)

L

Lachungpa, Shri Hishey (Sikkim)
Leishemba, Shri Maharaja Sanajaoba (Manipur)
Lokhandwala, Shri Jugalsinh (Gujarat)

M

Mahatme, Dr. Vikas (Maharashtra)
Mahendra Prasad, Dr. (Bihar)
Malik, Shri Shwait (Punjab)
Mandaviya, Shri Mansukh (Gujarat)
Mansingh, Dr. Sonal (Nominated)
Mathur, Shri Om Prakash (Rajasthan)
Meena, Dr. Kirodi Lal (Rajasthan)
Misra, Shri Satish Chandra (Uttar Pradesh)
Modi, Shri Sushil Kumar (Bihar)
Mohanta, Shrimati Mamata (Odisha)
Mokariya, Shri Rambhai Harjibhai (Gujarat)
Mopidevi, Shri Venkataramana Rao (Andhra Pradesh)
Muraleedharan, Shri V. (Maharashtra)

N

Nadda, Shri Jagat Prakash (Himachal Pradesh)
Nagar, Shri Surendra Singh (Uttar Pradesh)
Nanda, Shri Prashanta (Odisha)
Naqvi, Shri Mukhtar Abbas (Jharkhand)
Narah, Shrimati Ranee (Assam)
Nathwani, Shri Parimal (Andhra Pradesh)
Navaneethakrishnan, Shri A. (Tamil Nadu)
Nekkanti, Shri Bhaskar Rao (Odisha)
Netam, Shrimati Phulo Devi (Chhattisgarh)
Netam, Shri Ram Vichar (Chhattisgarh)
Nirmala Sitharaman, Smt. (Karnataka)

Nishad, Shri Jaiprakash (Uttar Pradesh)
Nishad, Shri Vishambhar Prasad (Uttar Pradesh)
Noor, Shrimati Mausam (West Bengal)

O

O' Brien, Shri Derek (West Bengal)
Oraon, Shri Samir (Jharkhand)

P

Pandey, Ms. Saroj (Chhattisgarh)
Patel, Shri Praful (Maharashtra)
Patel, Shri Rajmani (Madhya Pradesh)
Patnaik, Dr. Amar (Odisha)
Patra, Dr. Sasmit (Odisha)
Pawar, Shri Sharad (Maharashtra)
Pilli, Shri Subhas Chandra Bose (Andhra Pradesh)
Poddar, Shri Mahesh (Jharkhand)
Prabhu, Shri Suresh (Andhra Pradesh)
Pradhan, Shri Dharmendra (Madhya Pradesh)
Prakash, Shri Deepak (Jharkhand)
Puri, Shri Hardeep Singh (Uttar Pradesh)

R

Rajbhar, Shri Sakaldeep (Uttar Pradesh)
Ram Shakal, Shri (Nominated)
Ramadoss, Dr. Anbumani (Tamil Nadu)
Ramamurthy, Shri K.C. (Karnataka)
Ramesh, Dr. C.M. (Andhra Pradesh)
Ramesh, Shri Jairam (Karnataka)
Ramji, Shri (Uttar Pradesh)
Rane, Shri Narayan (Maharashtra)
Rao, Shri G.V.L. Narasimha (Uttar Pradesh)

Rao, Dr. K. Keshava (Telangana)
 Rao, Shri V. Lakshmikantha (Telangana)
 Rathwa, Shri Naranbhai J. (Gujarat)
 Raut, Shri Sanjay (Maharashtra)
 Ray, Shri Sukhendu Sekhar (West Bengal)
 Rebia, Shri Nabam (Arunachal Pradesh)
 Reddy, Shri Ayodhya Rami (Andhra Pradesh)
 Reddy, Shri K.R. Suresh (Telangana)
 Reddy, Shri V. Vijayasai (Andhra Pradesh)
 Rupala, Shri Parshottam (Gujarat)

S

Sahasrabuddhe, Dr. Vinay P. (Maharashtra)
 Sahu, Shri Dhiraj Prasad (Jharkhand)
 Scindia, Shri Jyotiraditya M. (Madhya Pradesh)
 Selvarasu, Shri Anthiyur P. (Tamil Nadu)
 Sen, Ms. Dola (West Bengal)
 Sen, Dr. Santanu (West Bengal)
 Seth, Shri Sanjay (Uttar Pradesh)
 Shanmugam, Shri M. (Tamil Nadu)
 Shekhar, Shri Neeraj (Uttar Pradesh)
 Shreyams Kumar, Shri M.V. (Kerala)
 Shukla, Shri Shiv Pratap (Uttar Pradesh)
 Sibal, Shri Kapil (Uttar Pradesh)
 Singh, Shri A. D. (Bihar)
 Singh, Shri Ajay Pratap (Madhya Pradesh)
 Singh, Shri Akhilesh Prasad (Bihar)
 Singh, Shri Arun (Uttar Pradesh)
 Singh, Shri Bashistha Narain (Bihar)
 Singh, Shri Digvijaya (Madhya Pradesh)
 Singh, Shri Gopal Narayan (Bihar)
 Singh, Dr. Manmohan (Rajasthan)
 Singh, Shri Ram Chandra Prasad (Bihar)

Singh, Shri Rewati Raman (Uttar Pradesh)
Singh, Shri Sanjay (National Capital Territory of Delhi)
Singh, Shri Subhash Chandra (Odisha)
Singhvi, Dr. Abhishek Manu (West Bengal)
Sinha, Shri Rakesh (Nominated)
Siva, Shri Tiruchi (Tamil Nadu)
Sivadasan, Dr. V. (Kerala)
Solanki, Dr. Sumer Singh (Madhya Pradesh)
Somaprasad, Shri K. (Kerala)
Soni, Shrimati Ambika (Punjab)
Soni, Shri Kailash (Madhya Pradesh)
Soren, Shri Shibu (Jharkhand)
Srinivas, Shri Dharmapuri (Telangana)
Subhash Chandra, Dr. (Haryana)
Suresh Gopi, Shri (Nominated)
Swamy, Dr. Subramanian (Nominated)

T

Tamta, Shri Pradeep (Uttarakhand)
Tankha, Shri Vivek K. (Madhya Pradesh)
Tasa, Shri Kamakhya Prasad (Assam)
Tendulkar, Shri Vinay Dinu (Goa)
Thakur, Shri Ram Nath (Bihar)
Thakur, Shri Vivek (Bihar)
Thambidurai, Dr. M. (Tamil Nadu)
Tomar, Shri Vijay Pal Singh (Uttar Pradesh)
Trivedi, Dr. Sudhanshu (Uttar Pradesh)
Tulsi, Shri K.T.S. (Chhattisgarh)

U

Uikey, Shrimati Sampatiya (Madhya Pradesh)

V

Vaiko, Shri (Tamil Nadu)
Vaishnav, Shri Ashwini (Odisha)
Vanlalvena, Shri K. (Mizoram)
Vasan, Shri G.K. (Tamil Nadu)
Vats (Retd.), Lt.Gen. (Dr.) D. P. (Haryana)
Vemireddy, Shri Prabhakar Reddy (Andhra Pradesh)
Venkatesh, Shri T.G. (Andhra Pradesh)
Venugopal, Shri K.C. (Rajasthan)
Verma, Shri B.L. (Uttar Pradesh)
Verma, Shrimati Chhaya (Chhattisgarh)
Verma, Shri Ramkumar (Rajasthan)
Vijayakumar, Shri A. (Tamil Nadu)
Viswam, Shri Binoy (Kerala)

W

Wilson, Shri P. (Tamil Nadu)

Y

Yadav, Shri B. Lingaiah (Telangana)
Yadav, Shri Bhupender (Rajasthan)
Yadav, Shri Harnath Singh (Uttar Pradesh)
Yadav, Prof. Ram Gopal (Uttar Pradesh)
Yadav, Ch. Sukhram Singh (Uttar Pradesh)
Yajnik, Dr. Ameer (Gujarat)

RAJYA SABHA

THE CHAIRMAN

Shri M. Venkaiah Naidu

THE DEPUTY CHAIRMAN

Shri Harivansh

PANEL OF VICE-CHAIRMEN

1. Shri Bhubaneswar Kalita
2. Shrimati Vandana Chavan
3. Shri Sukhendu Sekhar Ray
4. Shri Surendra Singh Nagar
5. Dr. L. Hanumanthaiah
6. Dr. Sasmit Patra

SECRETARY-GENERAL

Shri Desh Deepak Verma

STANDING COMMITTEES

Business Advisory Committee

Hon'ble Chairman — *Chairman*

Shri Harivansh

Shri Derek O'Brien

Shri Elamaram Kareem

Shri Jairam Ramesh

Shri V. Vijayasai Reddy

Dr. Vinay P. Sahasrabuddhe

Shri Anand Sharma

Shri Shiv Pratap Shukla

Prof. Ram Gopal Yadav

Committee on Ethics

Shri Shiv Pratap Shukla — *Chairman*

Shri Anand Sharma

Shri Derek O'Brien

Shri Prasanna Acharya

Shri A. Navaneethakrishnan

Shri Tiruchi Siva

Dr. K. Keshava Rao

Shri V. Vijayasai Reddy

Prof. Ram Gopal Yadav

Shri Ram Nath Thakur

General Purposes Committee

Hon'ble Chairman — *Chairman*

Shri Harivansh

Shri Bhubaneswar Kalita

Shrimati Vandana Chavan

Shri Sukhendu Sekhar Ray

Shri Surendra Singh Nagar

Dr. L. Hanumanthaiah

Dr. Sasmit Patra
Shri V. Vijayasai Reddy
Prof. Ram Gopal Yadav
Shri Anand Sharma
Shri Bhupender Yadav
Shri Jairam Ramesh
Shri T.G. Venkatesh
Shri Prasanna Acharya
Shri A. Navaneethakrishnan
Shri Om Prakash Mathur
Dr. Vinay P. Sahasrabuddhe
Dr. K. Keshava Rao
Shri Partap Singh Bajwa
Shri K. C. Ramamurthy
Shri Shiv Pratap Shukla
Shri Tiruchi Siva
Shri Derek O'Brien
Shri Ram Chandra Prasad Singh
Shri Satish Chandra Misra
Shri Birendra Prasad Baishya
Shri Prabhakar Reddy Vemireddy
Shri Prem Chand Gupta
Shri Elamaram Kareem

Committee on Government Assurances

Shri A. Navaneethakrishnan — *Chairman*
Shri Birendra Prasad Baishya
Shrimati Ramilaben Becharbhai Bara
Shri Md. Nadimul Haque
Shri Vishambhar Prasad Nishad
Shri Sakaldeep Rajbhar
Shri K. T. S Tulsi
Shrimati Sampatiya Uikey
Shri Vaiko

House Committee

Shri Om Prakash Mathur — *Chairman*

Shri G.C.Chandrashekhar

Shri Prem Chand Gupta

Shri Gopal Narayan Singh

Shri Bhubaneswar Kalita

Shri Sanjay Seth

Shri Akhilesh Prasad Singh

Shri Satish Chandra Misra

Ms.Dola Sen

Shri B.Lingaiah Yadav

Committee on Papers Laid on the Table

Shri K.C. Ramamurthy — *Chairman*

Shri Shamsheer Singh Dullo

Shri Kanakamedala Ravindra Kumar

Shri Shwait Malik

Shri Deepak Prakash

Shri Sanjay Raut

Shri G.K. Vasani

Shri Harnath Singh Yadav

Committee on Petitions

Shri Prasanna Acharya — *Chairman*

Shri Anil Desai

Shri N. R. Elango

Dr. L. Hanumanthaiah

Shri Syed Zafar Islam

Shri Arun Singh

Shri Ram Nath Thakur

Shri Ashwini Vaishnav

Shri Ramkumar Verma

Shri A. Vijayakumar

Committee on Privileges

Shri Harivansh — *Chairman*

Dr. Anil Jain

Shri Kumar Ketkar

Shri Sujeet Kumar

Ms. Saroj Pandey

Shri G.V.L. Narasimha Rao

Dr. Abhishek Manu Singhvi

Shri Rakesh Sinha

Dr. Sudhanshu Trivedi

Shri P. Wilson

Committee on Members of Parliament Area Local Development Scheme

Shri Harivansh — *Chairman*

Ms. Saroj Pandey

Shri Akhilesh Prasad Singh

Dr. Santanu Sen

Shri S. R. Balasubramoniyam

Shri Vishambhar Prasad Nishad

Shri Bhaskar Rao Nekkanti

Shri B. Lingaiah Yadav

Shri K. Somaprasad

Shri M. Shanmugam

Shri Kanakamedala Ravindra kumar

Committee on Provision of Computer Equipment to Members of Rajya Sabha

Shri Tiruchi Siva — *Chairman*

Shri Rakesh Sinha

Ms. Arpita Ghosh

Shri N. Gokulakrishnan

Shri Sujeet Kumar

Shri K.R. Suresh Reddy
Shri Venkataramana Rao Mopidevi
Shri Vishambhar Prasad Nishad
Shri Ram Nath Thakur
Smt. Misha Bharti

Committee on Rules

Hon'ble Chairman — *Chairman*
Shri Harivansh
Shri Anil Baluni
Dr. Subhash Chandra
Shri Y. S. Chowdary
Shri Naresh Gujral
Dr. Narendra Jadhav
Prof. Manoj Kumar Jha
Shri Sushil Kumar Modi
Shri A. Navaneethakrishnan
Shri Sukhendu Sekhar Ray
Shri K.R. Suresh Reddy
Shri Digvijaya Singh
Shri K. Vanlalvena

Committee on Subordinate Legislation

Shri Partap Singh Bajwa — *Chairman*
Shrimati Vandana Chavan
Shri Dushyant Gautam
Dr. Vikas Mahatme
Shri Surendra Singh Nagar
Shri Ram Vichar Netam
Dr. Amar Patnaik
Dr. Banda Prakash
Shri G.V.L. Narasimha Rao
Shri V. Vijayasai Reddy
Shri Tiruchi Siva

Shri Pradeep Tamta
Shri Vivek K. Tankha

Department-related Parliamentary Standing Committees

Committee on Commerce

Shri V. Vijayasai Reddy — *Chairman*

RAJYA SABHA

Shrimati Priyanka Chaturvedi
Shrimati Roopa Ganguly
Shri Sushil Kumar Gupta
Shri Jugalsinh Mathurji Lokhandwala
Shri Om Prakash Mathur
Shrimati Mausam Noor
Shri Deepak Prakash
Shri John Brittas

LOK SABHA

Shri Prasun Banerjee
Shri Raju Bista
Shri Rajkumar Chahar
Shri Rameshbhai Lavjibhai Dhaduk
Shri Arvind Dharmapuri
Shri Manoj Kishorbhai Kotak
Shri Ajay Kumar Mandal
Shrimati Manjulata Mandal
Shri Nakul K. Nath
Shri Hemant Patil
Shri Gautham Sigamani Pon
Dr. Manoj Rajoria
Shri Nama Nageswar Rao

Shri Ashok Kumar Rawat
Shri Magunta Sreenivasulu Reddy
Shri Prajwal Revanna
Shri Gowdar Mallikarjunappa Siddeshwara
Shri Kesineni Srinivas
Shri Mansukhbhai Dhanjibhai Vasava

Committee on Health and Family Welfare

Prof. Ram Gopal Yadav — *Chairman*

RAJYA SABHA

Shri A.K. Antony
Ms. Indu Bala Goswami
Dr. L. Hanumanthaiah
Shri Suresh Prabhu
Dr. Santanu Sen
Shri Bashistha Narain Singh
Shri K. Somaprasad
Dr. Subramanian Swamy
Shrimati Sampatiya Uikey

LOK SABHA

Ms. Bhavana Gawali (Patil)
Ms. Ramya Haridas
Dr. Chandra Sen Jadon
Shrimati Maloth Kavitha
Dr. Amol Ramsing Kolhe
Dr. Sanghamitra Maurya
Shri Arjunlal Meena
Shrimati Pratima Mondal
Dr. Pritam Gopinath Munde
Shri K. Navaskani

Adv. Adoor Prakash
Shri Haji Fazlur Rehman
Dr. Rajdeep Roy
Dr. DNV Senthilkumar S.
Shri Anurag Sharma
Dr. Mahesh Sharma
Dr. Sujay Radhakrishna Vikhepatil
Dr. Krishna Pal Singh Yadav

Committee on Home Affairs

Shri Anand Sharma — *Chairman*

RAJYA SABHA

Shri S. R. Balasubramoniyam
Shri P. Bhattacharya
Dr. Anil Jain
Shri Satish Chandra Misra
Shri Neeraj Shekhar
Shri Rakesh Sinha

LOK SABHA

Shri Sanjay Bhatia
Shri Adhir Ranjan Chowdhury
Dr. (Shrimati) Kakoli Ghosh Dastidar
Shri Dilip Ghosh
Shri Dulal Chandra Goswami
Shrimati Kirron Kher
Shri Gajanan Chandrakant Kirtikar
Shri Dayanidhi Maran
Shri Raja Amareshwara Naik
Shri Jamyang Tsering Namgyal
Shri Ranjeetsingh Naik Nimbalkar

Shri Lalubhai Babubhai Patel
Shri Gajendra Singh Patel
Shri R.K. Singh Patel
Shri Vishnu Dayal Ram
Shri Pothuganti Ramulu
Shrimati Sarmishta Sethi
Dr. Satya Pal Singh
Shri P.P. Mohammed Faizal
Shri Ravneet Singh
Shrimati Geetha Viswanath Vanga

Committee on Human Resource Development

Dr. Vinay P. Sahasrabuddhe — *Chairman*

RAJYA SABHA

Ms. Arpita Ghosh
Shri Bhubaneswar Kalita
Shri Vishambhar Prasad Nishad
Dr. Sasmit Patra
Shri Gopal Narayan Singh
Shri Akhilesh Prasad Singh
Dr. M. Thambidurai
Shri G. K. Vasani

LOK SABHA

Shri Rajendra Agrawal
Shri D. M. Kathir Anand
Dr. Dhal Singh Bisen
Shri Santokh Singh Chaudhary
Shri Lavu Sri Krishna Devarayalu
Shri Rajveer Singh (Raju Bhaiya)
Shri Sangamlal Kadedin Gupta

Shri Sadashiv Kisan Lokhande
Dr. Jaisiddeshwar Shivacharya Mahaswamiji
Shri Asit Kumar Mal
Shri Anubhav Mohanty
Shri Balak Nath
Shri Chandeshwar Prasad
Shri T. N. Prathapan
Shri Ratansinh Magansinh Rathod
Shri Jagannath Sarkar
Shri Vishnu Dutt Sharma
Dr. Arvind Kumar Sharma
Shri Dharambir Singh
Shri S. Venkatesan
Shri Ashok Kumar Yadav

Committee on Industry

Dr. K. Keshava Rao — *Chairman*

RAJYA SABHA

Shri Birendra Prasad Baishya
Shri Subhasish Chakraborty
Shri Shwait Malik
Shrimati Ranee Narah
Shri Subhas Chandra Bose Pilli
Shri K.C. Ramamurthy
Shri Sanjay Seth
Dr. Ameer Yajnik

LOK SABHA

Shri Hanuman Beniwal
Ms. Mimi Chakraborty
Shri Bharatsinhji Shankarji Dabhi

Shri Hemant Tukaram Godse
Dr. S. T. Hasan
Ms. S. Jothimani
Shri Mohanbhai Kalyanjibhai Kundariya
Shri Ravindra Kushawaha
Shrimati Poonamben Hematbhai Maadam
Shri Bidyut Baran Mahato
Shri Rampreet Mandal
Shri Vincent H. Pala
Shri Chirag Paswan
Shri T. R. V. S. Ramesh
Shri Y. S. Avinash Reddy
Shrimati Gomati Sai
Shri Ravindra Shyamnarayan Shukla *alias* Ravi Kishan
Shri Sunil Soren
Shri Sunil Dattatray Tatkare
Shri Su Thirunavukkarasar

Committee on Personnel, Public Grievances, Law and Justice

Chairman — Vacant

RAJYA SABHA

Shri Rajendra Gehlot
Shri Naresh Gujral
Shri Deepender Singh Hooda
Shri Sukhendu Sekhar Ray
Shri K. R. Suresh Reddy
Shri Shiv Pratap Shukla
Shri Vivek K. Tankha
Shri P. Wilson
Shri Hardwar Dubey

LOK SABHA

Shri Pradan Baruah
Shri Pradeep Kumar Chaudhary
Shri Vinod Lakhamshi Chavda
Shrimati Veena Devi
Shri Jasbir Singh Gill
Shri Choudhury Mohan Jatua
Shri Raghurama Krishna Raju Kanumuru
Shri Jyotirmay Singh Mahato
Shri Malook Nagar
Shri B. Venkatesh Netha
Shri Suresh Pujari
Shri A. Raja
Shri Omprakash Bhupalsinh *alias* Pawan Rajenimbalkar
Shri Upendra Singh Rawat
Shrimati Sandhya Ray
Shri Kuldeep Rai Sharma
Shri Mahendra Singh Solanky
Shri B. Manickam Tagore

Committee on Science and Technology, Environment, Forests and Climate Change

Shri Jairam Ramesh — *Chairman*

RAJYA SABHA

Shri Anil Baluni
Shri R.S. Bharathi
Shrimati Vandana Chavan
Shri Hishey Lachungpa
Shri Parimal Nathwani
Shri Bhaskar Rao Nekkanti
Shri Binoy Viswam
Shrimati Seema Dwivedi

LOK SABHA

Shri Guharam Ajgalley
Shri Pradan Baruah
Shri E.T. Mohammed Basheer
Shri Jashvantsinh Sumanbhai Bhabhor
Shri Sudarshan Bhagat
Shri Anantkumar Hegde
Shri S. Jagathrakshakan
Shri Mohammed Azam Khan
Shrimati Jyotsna Charandas Mahant
Dr. Swami Sakshiji Maharaj
Shri Asaduddin Owaisi
Shri Kotha Prabhakar Reddy
Dr. Jayanta Kumar Roy
Shrimati Satabdi Roy (Banerjee)
Shri Mahesh Sahoo
Shri Francisco Sardinha
Shri Anurag Sharma
Shri Ram Shiromani
Shri Kirti Vardhan Singh
Dr. Ramapati Ram Tripathi

Committee on Transport, Tourism and Culture

Shri T.G. Venkatesh — *Chairman*

RAJYA SABHA

Shri Prasanna Acharya
Shri Sambhaji Chhatrapati
Dr. Sonal Mansingh
Shri Derek O'Brien
Shri Tiruchi Siva
Shri Dharmapuri Srinivas

Shri Vinay Dinu Tendulkar

Shri K.C. Venugopal

Shri Sushil Kumar Modi

LOK SABHA

Shri Anto Antony

Shri Margani Bharat

Shri Tapir Gao

Shri Rahul Kaswan

Shri Ramesh Chandra Majhi

Shri Sunil Baburao Mendhe

Shri K. Muraleedharan

Shri S.S. Palanimanickam

Shri Chhedi Paswan

Shri Kamlesh Paswan

Shri Sunil Kumar Pintu

Shri Prince Raj

Shri Tirath Singh Rawat

Shrimati Mala Roy

Shri Rajiv Pratap Rudy

Shri Dushyant Singh

Shri Rajbahadur Singh

Shri Ramdas Chandrabhanji Tadas

Shri Manoj Tiwari

Shri Krupal Balaji Tumane

Shri Dinesh Chandra Yadav

GOVERNMENT OF INDIA

Cabinet Ministers

Shri Narendra Modi	The Prime Minister and also <i>in-charge</i> of the following Ministries/Departments:- i) The Ministry of Personnel, Public Grievances and Pensions; ii) The Department of Atomic Energy; iii) The Department of Space; All important policy issues; and All other portfolios not allocated to any Minister
Shri Raj Nath Singh	The Minister of Defence
Shri Amit Shah	The Minister of Home Affairs; and The Minister of Cooperation
Shri Nitin Jairam Gadkari	The Minister of Road Transport and Highways
Shrimati Nirmala Sitharaman	The Minister of Finance; and The Minister of Corporate Affairs
Shri Narendra Singh Tomar	The Minister of Agriculture and Farmers Welfare;
Shri S. Jaishankar	The Minister of External Affairs
Shri Arjun Munda	The Minister of Tribal Affairs
Shrimati Smriti Zubin Irani	The Minister of Women and Child Development
Shri Piyush Goyal	The Minister of Commerce and Industry; The Minister of Consumer Affairs, Food and Public Distribution; and The Minister of Textiles
Shri Dharmendra Pradhan	The Minister of Education; and The Minister of Skill Development and Entrepreneurship
Shri Pralhad Joshi	The Minister of Parliamentary Affairs; The Minister of Coal; and The Minister of Mines
Shri Narayan Rane	The Minister of Micro, Small and Medium Enterprises

Shri Sarbananda Sonowal	The Minister of Ports, Shipping and Waterways; and The Minister of AYUSH
Shri Mukhtar Abbas Naqvi	The Minister of Minority Affairs
Dr. Virendra Kumar	The Minister of Social Justice and Empowerment
Shri Giriraj Singh	The Minister of Rural Development; and The Minister of Panchayati Raj
Shri Jyotiraditya M. Scindia	The Minister of Civil Aviation
Shri Ramchandra Prasad Singh	The Minister of Steel
Shri Ashwini Vaishnaw	The Minister of Railways; The Minister of Communications; and The Minister of Electronics and Information Technology
Shri Pashu Pati Kumar Paras	The Minister of Food Processing Industries
Shri Gajendra Singh Shekhawat	The Minister of Jal Shakti
Shri Kiren Rijiju	The Minister of Law and Justice
Shri Raj Kumar Singh	The Minister of Power; and The Minister of New and Renewable Energy
Shri Hardeep Singh Puri	The Minister of Petroleum and Natural Gas; and The Minister of Housing and Urban Affairs
Shri Mansukh Mandaviya	The Minister of Health and Family Welfare; and The Minister of Chemicals and Fertilizers
Shri Bhupender Yadav	The Minister of Environment, Forest and Climate Change; and The Minister of Labour and Employment
Dr. Mahendra Nath Pandey	The Minister of Heavy Industries
Shri Parshottam Rupala	The Minister of Fisheries, Animal Husbandry and Dairying.
Shri G. Kishan Reddy	The Minister of Culture; The Minister of Tourism; and The Minister of Development of North Eastern Region
Shri Anurag Singh Thakur	The Minister of Information and Broadcasting; and The Minister of Youth Affairs and Sports

General (Retd.) V. K. Singh	Transport and Highways; and The Minister of State in the Ministry of Civil Aviation
Shri Krishan Pal	The Minister of State in the Ministry of Power; and The Minister of State in the Ministry of Heavy Industries
Shri Danve Raosaheb Dadarao	The Minister of State in the Ministry of Railways; The Minister of State in the Ministry of Coal; and The Minister of State in the Ministry of Mines
Shri Ramdas Athawale	The Minister of State in the Ministry of Social Justice and Empowerment
Sadhvi Niranjana Jyoti	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and The Minister of State in the Ministry of Rural Development
Dr. Sanjeev Kumar Balyan	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying
Shri Nityanand Rai	The Minister of State in the Ministry of Home Affairs
Shri Pankaj Chaowdhary	The Minister of State in the Ministry of Finance
Shrimati Anupriya Singh Patel	The Minister of State in the Ministry of Commerce and Industry
Prof. S. P. Singh Baghel	The Minister of State in the Ministry of Law and Justice
Shri Rajeev Chandrasekhar	The Minister of State in the Ministry of Skill Development and Entrepreneurship; and The Minister of State in the Ministry of Electronics and Information Technology
Sushri Shobha Karandlaje	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Bhanu Pratap Singh Verma	The Minister of State in the Ministry of Micro, Small and Medium Enterprises
Shrimati Darshana Vikram Jardosh	The Minister of State in the Ministry of Textiles; and The Minister of State in the Ministry of Railways

MINISTERS OF STATE (INDEPENDENT CHARGE)

Rao Inderjit Singh	The Minister of State of the Ministry of Statistics and Programme Implementation; The Minister of State of the Ministry of Planning; and The Minister of State in the Ministry of Corporate Affairs
Dr. Jitendra Singh	The Minister of State of the Ministry of Science and Technology; The Minister of State of the Ministry of Earth Sciences; The Minister of State in the Prime Minister's Office; The Minister of State in the Ministry of Personnel, Public Grievances and Pensions; The Minister of State in the Department of Atomic Energy; and The Minister of State in the Department of Space

MINISTERS OF STATE

Shri Shripad Yesso Naik	The Minister of State in the Ministry of Ports, Shipping and Waterways; and The Minister of State in the Ministry of Tourism
Shri Faggansingh Kulaste	The Minister of State in the Ministry of Steel; and The Minister of State in the Ministry of Rural Development
Shri Prahalad Singh Patel	The Minister of State in the Ministry of Jal Shakti; and The Minister of State in the Ministry of Food Processing Industries
Shri Ashwini Kumar Choubey	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and The Minister of State in the Ministry of Environment, Forest and Climate Change
Shri Arjun Ram Meghwal	The Minister of State in the Ministry of Parliamentary Affairs; and The Minister of State in the Ministry of Culture The Minister of State in the Ministry of Road

General (Retd.) V. K. Singh	Transport and Highways; and The Minister of State in the Ministry of Civil Aviation
Shri Krishan Pal	The Minister of State in the Ministry of Power; and The Minister of State in the Ministry of Heavy Industries
Shri Danve Raosaheb Dadarao	The Minister of State in the Ministry of Railways; The Minister of State in the Ministry of Coal; and The Minister of State in the Ministry of Mines
Shri Ramdas Athawale	The Minister of State in the Ministry of Social Justice and Empowerment
Sadhvi Niranjana Jyoti	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and The Minister of State in the Ministry of Rural Development
Dr. Sanjeev Kumar Balyan	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying
Shri Nityanand Rai	The Minister of State in the Ministry of Home Affairs
Shri Pankaj Chaowdhary	The Minister of State in the Ministry of Finance
Shrimati Anupriya Singh Patel	The Minister of State in the Ministry of Commerce and Industry
Prof. S. P. Singh Baghel	The Minister of State in the Ministry of Law and Justice
Shri Rajeev Chandrasekhar	The Minister of State in the Ministry of Skill Development and Entrepreneurship; and The Minister of State in the Ministry of Electronics and Information Technology
Sushri Shobha Karandlaje	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Bhanu Pratap Singh Verma	The Minister of State in the Ministry of Micro, Small and Medium Enterprises
Shrimati Darshana Vikram Jardosh	The Minister of State in the Ministry of Textiles; and The Minister of State in the Ministry of Railways

Shri V. Muraleedharan	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of parliamentary Affairs
Shrimati Meenakashi Lekhi	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Culture
Shri Som Parkash	The Minister of State in the Ministry of Commerce and Industry
Shrimati Renuka Singh Saruta	The Minister of State in the Ministry of Tribal Affairs
Shri Rameswar Teli	The Minister of State in the Ministry of Petroleum and Natural Gas; and The Minister of State in the Ministry of Labour and Employment
Shri Kailash Choudhary	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shrimati Annpurna Devi	The Minister of State in the Ministry of Education
Shri A. Narayanaswamy	The Minister of State in the Ministry of Social Justice and Empowerment
Shri Kaushal Kishore	The Minister of State in the Ministry of Housing and Urban Affairs
Shri Ajay Bhatt	The Minister of State in the Ministry of Defence; and The Minister of State in the Ministry of Tourism
Shri B. L. Verma	The Minister of State in the Ministry of Development of North Eastern Region; and The Minister of State in the Ministry of Cooperation
Shri Ajay Kumar	The Minister of State in the Ministry of Home Affairs
Shri Devusinh Chauhan	The Minister of State in the Ministry of Communications
Shri Bhagwanth Khuba	The Minister of State in the Ministry of New and Renewable Energy; and The Minister of State in the Ministry of Chemicals and Fertilizers

Shri Kapil Moreshwar Patil	The Minister of State in the Ministry of Panchayati Raj
Sushri Pratima Bhoumik	The Minister of State in the Ministry of Social Justice and Empowerment
Dr. Subhas Sarkar	The Minister of State in the Ministry of Education
Dr. Bhagwat Kishanrao Karad	The Minister of State in the Ministry of Finance
Dr. Rajkumar Ranjan Singh	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Education
Dr. Bharati Pravin Pawar	The Minister of State in the Ministry of Health and Family Welfare
Shri Bishweswar Tudu	The Minister of State in the Ministry of Tribal Affairs; and The Minister of State in the Ministry of Jal Shakti
Shri Shantanu Thakur	The Minister of State in the Ministry of Ports, Shipping and Waterways
Dr. Munjapara Mahendrabhai	The Minister of State in the Ministry of Women and Child Development; and The Minister of State in the Ministry of AYUSH
Shri John Barla	The Minister of State in the Ministry of Minority Affairs
Dr. L. Murugan	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and The Minister of State in the Ministry of Information and Broadcasting
Shri Nisith Pramanik	The Minister of State in the Ministry of Home Affairs; and The Minister of State in the Ministry of Youth Affairs and Sports

THE PARLIAMENTARY DEBATES

OFFICIAL REPORT IN THE TWO HUNDRED AND FIFTY FOURTH SESSION OF THE
RAJYA SABHA

Commencing on the 19th July, 2021/29 Ashadha, 1943 (Saka)

RAJYA SABHA

Monday, the 19th July, 2021/29 Ashadha, 1943 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair*

(The National Anthem, "*Jana Gana Mana*", was played.)

ANNOUNCEMENT REGARDING THE LEADER OF THE HOUSE

MR. CHAIRMAN: Hon. Members, I have to inform Members that I had received a communication from the Minister of Parliamentary Affairs informing me that Shri Piyush Goyal, Minister of Commerce and Industry; Consumer Affairs, Food and Public Distribution and Textiles has been appointed as the Leader of the House in the Rajya Sabha by the hon. Prime Minister.

Shri Goyal, who has been a second rank holder in the All India C.A. Examination, is a second term Member of our House. He comes with a political career spanning more than three decades and has got a wide ranging ministerial experience. He has held several portfolios such as that of Mines, New and Renewable Energy, Power, Finance and Corporate Affairs, Coal and Railways as a Minister in the Union Council of Ministers. During Shri Goyal's tenure as Minister of Railways, Indian Railways achieved its best ever safety record in 2018-19. Shri Goyal is also the recipient of 4th Annual Carnot Prize in 2018 in recognition of spearheading pathbreaking transformations in country's energy sector which included electrification of nearly 18,000 unelectrified villages in some of the remotest and inaccessible parts of the country.

I personally feel that this House will surely be benefitted by his rich political and administrative experience. His cordial and cheerful nature would further help him in discharging his duties as the Leader of the House efficiently.

I would also like to take this opportunity to place on record the remarkable contribution made by Shri Thaawarchand Gehlot, Governor of the State of Karnataka and former Leader of this House, in enriching the quality of debates in the House with his knowledge and expertise, and in ensuring the smooth functioning of this House.

MR. CHAIRMAN: Now, Oath or Affirmation, Shri Abdul Wahab.

OATH OR AFFIRMATION

Shri Abdul Wahab (Kerala)

OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, since we met last in March, 2021, two of our colleagues, Dr. Raghunath Mohapatra and Shri Rajeev Satav and ten of our former Members, namely, Prof. N.M. Kamble, Shri Bhagwati Singh, Shri Balihari Babu, Shri Ajit Singh, Shri Matang Sinh, Shri Jitendrabhai Labhshanker Bhatt, Dr. Ramendra Kumar Yadav 'Ravi', Shri Jagannath Prasad Pahadia, Shrimati Shanti Pahadia and Shri Dilip Kumar, who was a popular cine personality, *originally known as* Yusuf Sarwar Khan; and Shri Milkha Singh, the legendary track and field sprinter, have passed away.

Dr. Raghunath Mohapatra passed away on the 9th of May, 2021, at the age of 78 years.

Born in March, 1943, at Sasan Padia in Puri District of Odisha in a family of sculptors, Dr. Raghunath Mohapatra had his education at Padia in Puri town of Odisha.

An architect and sculptor, Dr. Mohapatra was initiated into sculpting at the tender age of eight years by his grandfather, a sculptor who worked with the royal family of Puri for upkeep of the Shri Jagannath Temple. Though he did not get any formal training in sculpture, his craftsmanship was such that he was revered as an encyclopaedia in the field of sculpture. The uniqueness about his craft was that he never used machines for sculpting but chose chisel and hammer only to create several masterpieces.

A genius in the world of sculpture, Dr. Mohapatra served as a Senior Instructor and Superintendent in the Handicraft Training and Designing Centre, Government of Odisha. He was the recipient of several prestigious awards and recognitions like Padma Shri in the year 1976, Padma Bhushan in the year 2001 and Padma Vidhushan in the year 2013.

Dr. Raghunath Mohapatra was a nominated Member of the Rajya Sabh from July, 2018 till his sad demise.

In the passing away of Dr. Raghunath Mohapatra, the country has lost a legendary craftsman and sculptor par excellence.

Shri Rajeev Satav passed away on the 16th of May, 2021, at the age of 46 years; very sad.

Born in September, 1974, in Pune, Maharashtra, **Shri Rajeev Satav** was educated at Fergusson College and ILS Law College, Pune.

An agriculturist, Shri Satav served as the Chairman, Agriculture and Animal Husbandry and Milk Development Committee, Zilla Parishad, Hingoli from 2007 to 2009. He started his legislative career as a Member of the Maharashtra Legislative Assembly from 2009 to 2014 and went on to serve as a Member of Sixteenth Lok Sabha from May, 2014 to May, 2019.

Shri Rajeev Satav became Member of this House on the 3rd of April, 2020, from the State of Maharashtra. He actively participated in the debates held in this House and emphatically put forth the views of his party and his own on those issues. It is indeed saddening to lose a young colleague in such a short span of time.

In the passing away of Shri Rajeev Satav, the country has lost a promising leader and an able parliamentarian.

Prof. N.M. Kamble passed away on the 3rd of April, 2021, at the age of 99 years.

Born in October, 1921, in Satara District of Maharashtra, **Prof. N.M. Kamble** was educated at the Wadia College and Fergusson College, Pune and Siddharth College and Government Law College, Bombay.

An advocate, Prof. Kamble strived for the upliftment of Backward Classes and Buddhists. He also served as Vice-Chairman of the National Commission for Scheduled Castes from May, 2007 to May, 2010. Prof. Kamble authored a book on Inferior Village Servants and also published numerous articles and papers on Scheduled Castes, Tribes and Buddhists. He started his political career as a Member of the then Bombay Municipal Corporation in 1957.

Prof. N.M. Kamble represented the State of Maharashtra in this House for three terms— from April, 1974 to April, 1980; from August, 1980 to April, 1982 and again from April, 1984 to August, 1988. He also served as a Member of the Maharashtra Legislative Council for two terms and held various portfolios as a Minister in the Government of Maharashtra.

In the passing away of Prof. N.M. Kamble, the country has lost a dedicated social worker and an eminent parliamentarian.

Shri Bhagwati Singh passed away on the 4th of April, 2021, at the age of 87 years.

Born in August, 1933 in Lucknow District of Uttar Pradesh, Shri Bhagwati Singh was educated at the Lucknow University, Uttar Pradesh.

An agriculturist and a social worker, Shri Singh actively participated in farmer movements since 1953 and was involved in various constructive social activities. He endeavoured to solve the water problems in the rural areas of Lucknow and strived to inculcate the habit of water harvesting in villages.

Shri Bhagwati Singh started his legislative career as a Member of the Uttar Pradesh Legislative Assembly in 1977 and remained its Member for two terms— from 1977 to 1982 and from 1985 to 1989.

He was also a Member of Uttar Pradesh Legislative Council for two terms -- from May, 1990 to May, 1996 and from July, 1998 to July, 2004. Shri Bhagwati Singh held various portfolios in the Council of Ministers in the Government of Uttar Pradesh. He was also the Leader of the House in the Uttar Pradesh Legislative Council in the year 2003.

Shri Bhagwati Singh represented the State of Uttar Pradesh in this House, from July, 2004 to July, 2010.

In the passing away of Shri Bhagwati Singh, the country has lost a prominent farmers' Leader, an able administrator and an eminent parliamentarian.

Shri Balihari Babu passed away on 28th of April, 2021, at the age of 70 years.

Born in December, 1950, in Azamgarh District of Uttar Pradesh, Shri Balihari Babu was educated at Public Inter College, Jaunpur, Uttar Pradesh.

A social worker, Shri Balihari Babu conducted several programmes of social upliftment and always endeavoured for the promotion of equality, harmony and brotherhood in society.

Shri Balihari Babu represented the State of Uttar Pradesh in this House, from April, 2006 to June, 2009.

In the passing away of Shri Balihari Babu, the country has lost a dedicated social worker and an able parliamentarian.

Shri Ajit Singh passed away on the 6th of May, 2021, at the age of 82 years.

Born in February, 1939, at Bhadola village in Meerut district of Uttar Pradesh, Shri Ajit Singh was educated at the Lucknow University; IIT, Kharagpur and Illinois Institute of Technology, Chicago, United States of America.

An agriculturist and a computer scientist, Shri Ajit Singh worked assiduously throughout his life raising the issues of farmers and farming community and economic condition of India. He was elected to the Lok Sabha seven times and served as a Member of that House during Ninth, Tenth, Eleventh, Thirteenth, Fourteenth and Fifteenth Lok Sabha.

Shri Ajit Singh served in the Union Council of Ministers under different Governments and held key portfolios including Food, Industry, Agriculture and Civil Aviation.

Shri Ajit Singh represented the State of Uttar Pradesh in this House, from July, 1986 to November, 1989.

In the passing away of Shri Ajit Singh, the country has lost a prominent farmers' leader, an able administrator and a distinguished parliamentarian.

Shri Matang Sinh passed away on the 6th of May, 2021, at the age of 67 years.

Born in August, 1953, in Tinsukhia District of Assam, Shri Matang Sinh served in the Union Council of Ministers as Minister of State in the Ministry of Parliamentary Affairs, from 1994 to 1998.

Shri Sinh represented the State of Assam in this House, from April, 1992 to April, 1998.

In the passing away of Shri Matang Sinh, the country has lost a good administrator and an able parliamentarian.

Shri Jitendrabhai Labhshanker Bhatt passed away on the 7th of May, 2021, at the age of 94 years.

Born in March, 1927 in Surendranagar District of Gujarat, Shri Jitendrabhai Labhshanker Bhatt was educated at H.L. College of Commerce, Ahmedabad.

A Chartered Accountant by profession, Shri Jitendrabhai Labhshanker Bhatt served as the President of the District Co-operative Union, Surendranagar, from 1973 to 1977. He was also a founder member and Chairman of the Surendranagar Law Society which runs various educational institutions; and of the Surendranagar District Co-operative Milk Union. Shri Bhatt was also the organiser and Vice-President of the Surendranagar Mercantile Cooperative Bank Limited opened in the year 1983.

Shri Jitendrabhai Labhshanker Bhatt represented the State of Gujarat in this House, from August, 1987 to August, 1993.

In the passing away of Shri Jitendrabhai Labhshanker Bhatt the country has lost an educationist, a pioneer of cooperative movements and an eminent parliamentarian.

Dr. Ramendra Kumar Yadav 'Ravi' passed away on the 14th of May, 2021, at the age of 78 years.

Born in January, 1943 at Chatra in Madhepura District of Bihar, Dr. Ramendra Kumar was educated at the Patna University, Patna.

An academician and writer, Dr. Ramendra Kumar took active part in social, cultural and political activities right from his student days. He started his academic career as a Lecturer and served as the University Professor of Hindi and Principal of T.

P. College, Madhepura. Dr. Ramendra Kumar also served as the Founder Vice-Chancellor of B. N. Mandal University, Madhepura, and as the Senator of Lalit Narayan Mithila University, Dharbhanga. He authored many books in Hindi and wrote several articles and poems in leading literary magazines.

Dr. Ramendra Kumar started his legislative career as a Member of Bihar Legislative Assembly in the year 1981 and served as the Member of that Assembly for two terms till 1989. He also served as a Member of the Ninth Lok Sabha from 1989 to 1991.

Dr. Ramendra Kumar Yadav 'Ravi' represented the State of Bihar in this House for two terms - from July, 1992 to July, 1998 and again from July, 1998 to July, 2004.

In the passing away of Dr. Ramendra Kumar Yadav 'Ravi', the country has lost a prolific writer, an eminent academician and an able parliamentarian.

Shri Jagannath Prasad Pahadia passed away on the 19th of May, 2021, at the age of 89 years.

Born in January, 1932, at Bhusawar Village in Bharatpur district of Rajasthan, Shri Jagannath Prasad Pahadia was educated at the Agarwal College, Agra; M.S.J. College, Bharatpur; the Maharaja College and the Rajasthan University Law College, Jaipur; and the T.N.B. Law College, Bhagalpur.

An agriculturist and social worker, Shri Pahadia actively participated in student movements and organised night schools for illiterate children and adults. Working relentlessly for upliftment and empowerment of Dalits, tribals and other socially backward people, he also assisted Community Development Blocks in their developmental activities in the fields of agriculture, cottage industries, Panchayati Raj, cooperatives and family planning. Shri Pahadia also took part in movements against '*purdah*' and prostitution. He also served as the Editor of '*Adhikar*', a weekly of Bharatpur.

Shri Pahadia started his legislative career as a Member of the Second Lok Sabha and went on to serve as a Member of Fourth, Fifth and Seventh Lok Sabha. He also served as a Member of Rajasthan Legislative Assembly for four terms. Shri Pahadia also served as Deputy Minister in the Union Council of Ministers holding portfolios of Finance; Food, Agriculture, Community Development and Cooperation; Labour, Communications and Supply.

Shri Pahadia served as the Chief Minister of Rajasthan, from June, 1980 to July, 1981. He also served as the Governor of the State of Bihar from March, 1989 to February, 1990 and that of Haryana from July, 2009 to July, 2014.

Shri Jagannath Prasad Pahadia represented the State of Rajasthan in this House for two terms - from March, 1965 to March, 1966 and again from March, 1966 to February, 1967.

In the passing away of Shri Jagannath Prasad Pahadia, the country has lost an able administrator, a dedicated social worker and a distinguished parliamentarian.

Shrimati Shanti Pahadia passed away on the 23rd of May, 2021, at the age of 84 years.

Born in August, 1936, in Sawai Madhopur District of Rajasthan, Shrimati Shanti Pahadia worked assiduously for rural development and the upliftment of weaker sections of the society. She took keen interest in adult education, particularly, women's education and raised her voice against child marriage, purdah system and dogmatic traditions.

Shrimati Shanti Pahadia started her legislative career as a Member of the Rajasthan Legislative Assembly in May, 1980 and remained its Member till October, 1980. She represented the State of Rajasthan in this House from April, 1984 to April, 1990.

In the passing away of Shrimati Shanti Pahadia, the country has lost a dedicated social worker and a distinguished parliamentarian.

Shri Dilip Kumar whose real name was Yusuf Sarwar Khan passed away on the 7th of July, 2021 at the age of 98 years.

Born in December, 1922 at Peshawar in the North-West Frontier Province of undivided India, Shri Dilip Kumar was educated at the Wilson College and the Khalsa College, Mumbai.

As a student, Shri Dilip Kumar excelled in the literary activities and sports. He had an abiding interest in the Urdu poetry. He made his debut as an actor in 1944, thus, beginning a long and illustrious association with the film industry which lasted for more than five decades during which he acted in over 65 films, notable ones being *Devdas*, *Naya Daur*, *Mughal-e-Azam*, *Ram aur Shyam*, *Ganga Jamuna* etc.

Shri Dilip Kumar was also crowned as 'Tragedy King' of Hindi cinema as he had the remarkable ability to transform melancholic roles into award winning performances. A doyen on Indian film industry and an inspiration to generations of film artists, Shri Dilip Kumar heralded a new era in film industry at a time when our country was putting behind the shackles of colonial rule. He also served as the Sheriff of Bombay in 1980.

Shri Dilip Kumar was recipient of several prestigious awards and recognitions for his performances in films, both in India and abroad, including Filmfare Best Actor Award for a record eight times. Shri Dilip Kumar was awarded *Padma Bhushan* in the

year 1991, Dada Saheb Phalke National Award in the year 1994 and *Padma Vibushan* in the year 2015.

Shri Yusuf Sarwar Khan *alias* Dilip Kumar represented the State of Maharashtra in this House from April, 2000 to April, 2006.

The passing away of Shri Yusuf Sarwar Khan *alias* Dilip Kumar marks the end of an era in film industry and the country has lost a legendary film artiste and an able parliamentarian.

Shri Milkha Singh passed away on the 18th of June, 2021, at the age of 91 years.

Born in November, 1929, at Govindpura village in Punjab province of the undivided India, Shri Milkha Singh's early life was marked by great adversity. He was orphaned in the violence that took place during the partition.

Undeterred by hardships, Shri Milkha Singh joined Indian Army and was subsequently selected for special training in athletics by the Army. His competitive progress earned him selection to represent India in the 1956 Melbourne Olympics which provided him the much needed global exposure and since then, there was no looking back for Shri Milkha Singh.

Fondly known as the 'Flying Sikh' in recognition of his sprinting ability and achievements, Shri Singh won Gold medals in the 200-metre and 400-metre events in the Asian Games held at Tokyo in 1958. He also won a Gold medal in the 400-metre event at the 1958 Commonwealth Games and thus became the first gold-medallist at the Commonwealth Games from independent India. As an iconic achievement for Indian athletics, Shri Milkha Singh secured fourth position in the 400-metre finals at the 1960 Rome Olympics and the national record he set on that day was broken only after 38 years in 1998. In 1962, Shri Singh won Gold medal in 400-metre event and took another Gold medal as a part of 4 x 400-metre relay team at the Asian Games held at Jakarta. He also represented the country in the Tokyo Olympics held in the year 1964. He was awarded the *Padma Shri* in the field of sports in 1959.

Shri Milkha Singh's achievements paved a path for Indian athletics to put a footprint on the world sports map. He had been a guiding light for the aspiring athletes and left no chance to motivate and guide them. Sportspersons and common people will continue to draw a great deal of inspiration from his life and deeds.

In the passing away of Shri Milkha Singh, the country has lost a legendary athlete and a great motivator.

We deeply mourn the passing away of Dr. Raghunath Mohapatra, Shri Rajeev Satav, Prof. N.M. Kamble, Shri Bhagwati Singh, Shri Balihari Babu, Shri Ajit Singh, Shri Matang Sinh, Shri Jitendrabhai Labhshanker Bhatt, Dr. Ramendra Kumar Yadav

‘Ravi’, Shri Jagannath Prasad Pahadia, Shrimati Shanti Pahadia, Shri Dilip Kumar *originally known as* Yusuf Sarwar Khan and Shri Milkha Singh.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary-General will convey to the Members of the bereaved families our sense of profound sorrow and deep sympathy.

As a mark of respect to the memory of Dr. Raghunath Mohapatra and Shri Rajeev Satav, sitting Members of the House; the House stands adjourned for one hour.

The House then adjourned at twenty five minutes past eleven of the clock.

The House reassembled at twenty-five minutes past twelve of the clock,

MR. CHAIRMAN *in the Chair*

OPENING REMARKS BY THE CHAIRMAN

श्री सभापति: आप लोग बैठ जाइए, प्लीज़। Hon. Deputy Chairman, Shri Harivansh, the Leader of the House, Shri Piyush Goyal, the Leader of the Opposition, Shri Mallikarjun Kharge, the Minister of Parliamentary Affairs, Shri Pralhad Joshi, the Members of the Council of Ministers, Leaders of various Groups and the respected Members of the House, I extend a warm welcome to all of you to this Monsoon Session, which gives yet another opportunity to resonate with pain, aspirations and expectations of the people from Parliament, the apex Legislature of our country.

For about a year and a half, the people of the country, and across the world, have been passing through a crisis of the last 100 years in the form of Covid-19 pandemic. This disease has not only dented the health of the people but also the economies across the globe, resulting in a multitude of adverse effects on the lives and livelihoods. The people are living amidst unprecedented uncertainty; and, there is no certainty about this uncertainty. Yet, through the collective efforts of the people, the Central Government and the State Governments, and all other stakeholders concerned, have been able to contain the extent of adversity in the form of infections and mortalities. As a result of such collective efforts, our country compares favourably with many nations, including those better endowed in terms of resources of all kinds. But, there is no place for complacency.

The second wave of the pandemic has tested us severely. The Governments and all others concerned had to work overtime to address these bottlenecks in our health infrastructure. Despite our best efforts, a good number of precious lives have been lost. *...(Interruptions)...*

SHRI JAIRAM RAMESH (Karnataka): Sir, this could have been issued as a press release!

MR. CHAIRMAN: I am coming to that. *...(Interruptions)...* Don't you allow the Chairman to make his opening remarks?

SHRI JAIRAM RAMESH: Sir, please look at the time.

MR. CHAIRMAN: There is enough time, don't worry. Please follow some *...(Interruptions)...* I am not going to adjourn the House as there is still Business. The need of the hour is to learn from the experiences of the first and second waves, to be better equipped for the possible fresh bouts of the pandemic that are being talked about. Ultimately, we shall collectively overcome the challenge of the invisible coronavirus that has exposed the limits of modernity and our pace of living and attitudes as well.

One chief lesson to be drawn is that we need to live in harmony with the society and with the environment. Despite huge scientific, medical and technological advances, life cannot be taken for granted. We need to reset our minds with attitudes for an even flow of life.

Hon. Members, we have assembled today for the 254th Session of Rajya Sabha which has 19 sittings scheduled. Since the Budget Session last year, three Sessions had to be curtailed and the last Winter Session could not be held. We hope to run through this Monsoon Session in full. People look up to Parliament in their quest for meeting their aspirations and alleviating their sufferings. They are living under the pandemic-induced stress since last year. This Monsoon Session, which we hope to be a fuller one, assumes enhanced significance in the context of the prevailing situation in the country, and the sufferings of the people further to be compounded by the possible third wave. Amidst this uncertainty, the Parliament needs to ensure the people of required support of all kinds with the necessary interventions with suggestions, pointing out the drawbacks, if any, and also the improvements; and all sections of the House need to constructively ponder over the course of events since the outbreak of the pandemic last year, through informed

discussion on all aspects of the problem. It then logically follows that all of you have to make the best use of this opportunity provided by this Monsoon Session. We cannot afford to let the people down in the hour of pain and suffering.

I appeal to all sections of the House to ensure that a meaningful Monsoon Session, that got underway today, is held. What is at stake is the credibility of Parliament and its Members. Let us be conscious of the immense responsibility cast upon us.

The Covid protocol was followed during the last Session and will be applicable for this Session also. 139 Members will be seated in the Chambers of the House and 92 in the Galleries above. But, I could see that nobody is there in the Galleries. I think, everybody has come to the House. That is not good for you, for the country and for the people. I hope that Rajya Sabha Secretariat circulates the seating arrangement once again so as to intimate the Members to understand what the arrangement is, which was there in the last Session and also this Session.

Like the last time, it is for the parties to decide on the seating of their respective Members. Members shall use their Identity Card numbers for all required purposes instead of Division Numbers due to the free seating. No visitors are being allowed to witness the proceedings of the House. Parliamentary papers and reports will not be circulated in physical form to avoid infections.

I am happy to inform you that 224 Members of Rajya Sabha, accounting for 97 per cent of the total, have taken vaccination, including 207 who have taken both the doses and 17 who took the first jab.

Others are still to be vaccinated for medical reasons. I still appeal to all of you to adhere to the norms of Covid appropriate behaviour and lead by example.
....(*Interruptions*)...

SHRI JAIRAM RAMESH: This report should be read at the end of the Session and not when the Session has started.(*Interruptions*)...

MR. CHAIRMAN: At the end of the Session, should I tell the Members to get vaccinated? Please don't question the Chair. Don't question the Chair. I am not allowing you.(*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, we have given notice. This is...(*Interruptions*)...

MR. CHAIRMAN: If you want to disturb the House, it is..(*Interruptions*)... This is about Members' vaccination. This is the need of the country.

Hon. Members, there are reviews about the Committees. The Committees have done a good work and I appeal to all to improve upon the good work they have done earlier.(*Interruptions*)...

SHRI JAIRAM RAMESH: Sir, it has never happened before. This speech should have been given at the end of the Session. We have raised our issues. This is unprecedented.

MR. CHAIRMAN: Introduction of the Department-Related Parliamentary Standing Committees (DRSCs) in 1993 has been an innovative reform to enable round the year functioning of the Parliament and this has proved to be effective and useful. Since the assumption of office, I have been taking particular interest in the functioning of the eight DRSCs of Rajya Sabha through regular reviews and sharing the outcomes with respective Chairmen.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, this has never happened. ...(*Interruptions*)...

MR. CHAIRMAN: Further to the last such review, I have written letters to the Chairmen of all the eight Committees on February 12th this year. I have therein urged them to ensure an average duration of two-and-a-half hours per each meeting and attendance of fifty per cent of the members of each committee. I am glad to acknowledge the efforts made by the Chairmen and Members of these eight Committees in this regard with visible improvement in respect of both these parameters.

SHRI JAIRAM RAMESH: Sir, this is not fair. ...(*Interruptions*)...

MR. CHAIRMAN: Always there are opening remarks by the Chair. I have been in this House for more than twenty years. So, there is nothing unparliamentary or nothing new that has been introduced.

SHRI JAIRAM RAMESH: Sir, we have given notice. ...(*Interruptions*).... Sir, this is unprecedented. ...(*Interruptions*)...

MR. CHAIRMAN: During the inter-session period further to the *sine die* adjournment of the Parliament on March 25th this year, seven of the eight Committees of Rajya

Sabha have held a total of 20 meetings and met for a total duration of 50 hours 38 minutes. This comes to an average duration of 2 hours 32 minutes per each meeting. This is the best performance for any reference period during the last four years. The average attendance of 48.48 per cent in each of the 20 meetings is close to the targeted 50 per cent. I compliment the Chairmen and Members of these Committees for their efforts.(Interruptions)...

SHRI JAIRAM RAMESH: Sir, you are not allowing us. ...(Interruptions)...

SHRI MALLIKARJUN KHARGE: Sir, this is not fair.

MR. CHAIRMAN: During the inter-session period, the Committee on Commerce held the maximum of six meetings having met for the longest duration of 15 hours 51 minutes, accounting for over 31 per cent of the total duration of meetings. The Committee on Education, Women, Child, Youth and Sports held three meetings for a total duration of 11 hours 16 minutes accounting for 22 percent of the total.

In terms of average duration of each meeting, the Committee on Education, Women, Child, Youth and Sports has topped clocking 3 hours 45 minutes. ...(Interruptions)... This is followed by the Committee on Home Affairs - two hours 48 minutes; Committee on Commerce - two hours 38 minutes; Committee on Science and Technology, Environment, Forests and Climate Change - two hours 30 minutes and the Committee on Transport, Tourism and Culture - two hours 02 minutes. ...(Interruptions)... In terms of average attendance per each meeting, the Committee on Education etc. has topped with 60.21 per cent followed by the Committee on Transport, Tourism and Culture with 54.83 percent. Committee on Personnel, Public Grievances, Law and Justice - 51.78 percent and the Committee on Science and Technology - 49 percent. ...(Interruptions)....

Hon. Members, in the meeting of leaders of various parties and groups chaired by me day before yesterday, all sections have expressed a keen desire for smooth functioning of the House during this session. I hope that such noble intentions will manifest on the floor of the House. ...(Interruptions)... Political parties are central to our democracy and the Parliament is no doubt a political institution in that sense. But it is much more than that given the mandate of the Parliament.(Interruptions)... Please go to your seats. This is not the way to behave. ...(Interruptions)... I am not going to allow you. ...(Interruptions)... I am not going to allow you to behave like this. ...(Interruptions)... We must stand by the people in their hour of need by doing the needful during this Session. It should not be driven merely by political

considerations. ...*(Interruptions)*... The pain, the suffering, the aspirations and the expectations of the people, the patrons of our parliamentary democracy shall guide the functioning of the apex legislature.

In the end, I urge all of you to rise to the occasion and demonstrate your commitment and responsibility towards the people in their hour of need by doing the needful during this session. We are all on test and I hope we acquit ourselves creditably by ensuring a productive Monsoon Session. I hope everyone will follow. ...*(Interruptions)*... No banners, please. ...*(Interruptions)*... Please go to your places. No banners, no slogans, please. ...*(Interruptions)*... Please go to your respective places. ...*(Interruptions)*....

Now, introduction of new Ministers inducted by the Prime Minister. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*...

AN HON. MEMBER: Sir, I have a point of order.

MR. CHAIRMAN: How can there be a point of order when there is disorder? ...*(Interruptions)*....

INTRODUCTION OF MINISTERS BY THE PRIME MINISTER

प्रधान मंत्री (श्री नरेन्द्र मोदी) : माननीय सभापति जी, आपने मुझे इस सदन में मंत्रिमंडल के नए सदस्यों का परिचय कराने का आदेश दिया है।

आज इस सदन में एक ऐसा अवसर है, जब इस देश के गांव के बैकग्राउंड वाले ...*(व्यवधान)*...

MR. CHAIRMAN: Nothing shall go on record other than what the Prime Minister says. ...*(Interruptions)*...

श्री नरेन्द्र मोदी : जब इस देश के गांव के बैकग्राउंड वाले और किसान परिवार के बच्चों का मंत्री के रूप में इस सम्माननीय सदन में परिचय हो रहा है, तो कुछ लोगों को बड़ी पीड़ा हो रही है।...*(व्यवधान)*... आज इस सदन में जो महिलाएं मंत्री बनी हैं, उनका परिचय हो रहा है, तो वह कौन-सी महिला विरोधी मानसिकता है, जिसके कारण इस सदन में उनका नाम भी सुनने को लोग तैयार नहीं हैं, उनका परिचय भी कराने को तैयार नहीं हैं! ...*(व्यवधान)*... माननीय सभापति जी, आज बहुत बड़ी मात्रा में शेड्यूलड ट्राइब्स के हमारे सांसद साथी मंत्री बने हैं। हमारे आदिवासियों के प्रति ऐसी कौन-सी रोष की भावना है कि इस सम्माननीय सदन में आदिवासी मंत्रियों का परिचय हो, यह भी उनको पसंद नहीं आ रहा है! ...*(व्यवधान)*...माननीय सभापति जी, इस सदन में बहुत बड़ी मात्रा में दलित मंत्रियों का परिचय हो रहा है।

MR. CHAIRMAN: Go to your seats. ...*(Interruptions)*...

श्री नरेन्द्र मोदी : वे दलित समाज के प्रतिनिधियों का नाम सुनने को भी तैयार नहीं हैं, तो यह कौन-सी मानसिकता है, जो दलितों का गौरव करने को तैयार नहीं है, आदिवासियों का गौरव करने को तैयार नहीं है, किसान के बेटे का गौरव करने को तैयार नहीं है!...*(व्यवधान)*... यह कौन-सी मानसिकता है जो महिलाओं का गौरव करने को तैयार नहीं है!

MR. CHAIRMAN: Nothing shall go on record other than what the Prime Minister says. ...*(Interruptions)*...

श्री नरेन्द्र मोदी : इस प्रकार की विकृत मानसिकता पहली बार सदन में देखी गई है!...*(व्यवधान)*... इसलिए, माननीय सभापति जी, आपने नवनियुक्त मंत्रियों का परिचय कराने के लिए जो अवसर दिया, उसके लिए मैं आपका आभारी हूँ, लेकिन माननीय सभापति जी, मंत्रिमंडल में नवनियुक्त मंत्रियों को राज्य सभा में introduced समझा जाए। ...*(व्यवधान)*...

कैबिनेट मंत्री

श्री नरेन्द्र मोदी

प्रधान मंत्री तथा निम्न मंत्रालयों/विभागों के प्रभारी:

(i) कार्मिक, लोक शिकायत और पेंशन मंत्रालय;

(ii) परमाणु ऊर्जा विभाग;

(iii) अंतरिक्ष विभाग; तथा

सभी महत्वपूर्ण नीतिगत मुद्दों और उन मंत्रालयों/विभागों के भी प्रभारी जो किसी अन्य मंत्री को आवंटित नहीं किये गये हैं

श्री राजनाथ सिंह

रक्षा मंत्री

श्री अमित शाह

गृह मंत्री; तथा

सहकारिता मंत्री

श्री नितिन जयराम गडकरी

सड़क परिवहन और राजमार्ग मंत्री

श्रीमती निर्मला सीतारमण

वित्त मंत्री; तथा

कारपोरेट कार्य मंत्री

श्री नरेन्द्र सिंह तोमर

कृषि एवं किसान कल्याण मंत्री

श्री एस. जयशंकर	विदेश मंत्री
श्री अर्जुन मुंडा	जनजातीय कार्य मंत्री
श्रीमती स्मृति ज़ूबिन इरानी	महिला एवं बाल विकास मंत्री
श्री पीयूष गोयल	वाणिज्य और उद्योग मंत्री; उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा वस्त्र मंत्री
श्री धर्मेन्द्र प्रधान	शिक्षा मंत्री; तथा
श्री प्रहलाद जोशी	कौशल विकास और उद्यमशीलता मंत्री संसदीय कार्य मंत्री; कोयला मंत्री; तथा खान मंत्री
श्री नारायण राणे	सूक्ष्म लघु और मध्यम उद्यम मंत्री
श्री सर्वानंद सोनोवाल	पत्तन, पोत परिवहन और जलमार्ग मंत्री; तथा आयुष मंत्री
श्री मुख्तार अब्बास नक़वी	अल्पसंख्यक कार्य मंत्री
डा. वीरेन्द्र कुमार	सामाजिक न्याय और अधिकारिता मंत्री
श्री गिरिराज सिंह	ग्रामीण विकास मंत्री; तथा पंचायती राज मंत्री
श्री ज्योतिरादित्य एम. सिंधिया	नागर विमानन मंत्री
श्री रामचन्द्र प्रसाद सिंह	इस्पात मंत्री
श्री अश्वनी वैष्णव	रेल मंत्री; संचार मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री
श्री पशुपति कुमार पारस	खाद्य प्रसंस्करण उद्योग मंत्री
श्री गजेन्द्र सिंह शेखावत	जल शक्ति मंत्री
श्री किरेन रिजिजु	विधि और न्याय मंत्री

श्री राज कुमार सिंह	विद्युत मंत्री; तथा
श्री हरदीप सिंह पुरी	नवीन और नवीकरणीय ऊर्जा मंत्री पेट्रोलियम और प्राकृतिक गैस मंत्री; तथा
श्री मनसुख मांडविया	आवासन और शहरी कार्य मंत्री स्वास्थ्य और परिवार कल्याण मंत्री; तथा
श्री भूपेन्द्र यादव	रसायन और उर्वरक मंत्री पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा
डा. महेंद्र नाथ पाण्डेय	श्रम और रोजगार मंत्री भारी उद्योग मंत्री
श्री परशोत्तम रुपाला	मत्स्य पालन, पशुपालन और डेयरी मंत्री
श्री जी. किशन रेड्डी	संस्कृति मंत्री; पर्यटन मंत्री; तथा
श्री अनुराग सिंह ठाकुर	उत्तर पूर्वी क्षेत्र विकास मंत्री सूचना और प्रसारण मंत्री; तथा
	युवक कार्यक्रम और खेल मंत्री

राज्य मंत्री (स्वतंत्र प्रभार)

राव इन्द्रजीत सिंह	सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री; योजना मंत्रालय के राज्य मंत्री; तथा
डा. जितेन्द्र सिंह	कारपोरेट कार्य मंत्रालय में राज्य मंत्री विज्ञान और प्रौद्योगिकी मंत्रालय के राज्य मंत्री; पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री; प्रधान मंत्री कार्यालय में राज्य मंत्री; कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री; परमाणु ऊर्जा विभाग में राज्य मंत्री; तथा अंतरिक्ष विभाग में राज्य मंत्री

राज्य मंत्री

श्री श्रीपाद यसो नाईक	पत्तन, पोत परिवहन और जलमार्ग मंत्रालय में राज्य मंत्री; तथा
श्री फग्गनसिंह कुलस्ते	पर्यटन मंत्रालय में राज्य मंत्री इस्पात मंत्रालय में राज्य मंत्री; तथा
श्री प्रहलाद सिंह पटेल	ग्रामीण विकास मंत्रालय में राज्य मंत्री जलशक्ति मंत्रालय में राज्य मंत्री; तथा
श्री अश्विनी कुमार चौबे	खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा

	पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री
श्री अर्जुन राम मेघवाल	संसदीय कार्य मंत्रालय में राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री
जनरल (सेवानिवृत्त) वी.के. सिंह	सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री
श्री कृष्ण पाल	विद्युत मंत्रालय में राज्य मंत्री; तथा भारी उद्योग मंत्रालय में राज्य मंत्री
श्री दानवे रावसाहेब दादाराव	रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री
श्री रामदास अठावले	सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री
साध्वी निरंजन ज्योति	उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री
डा. संजीव कुमार बालियान	मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री
श्री नित्यानन्द राय श्री पंकज चौधरी श्रीमती अनुप्रिया सिंह पटेल	गृह मंत्रालय में राज्य मंत्री वित्त मंत्रालय में राज्य मंत्री वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री
प्रो. एस.पी. सिंह बघेल	विधि और न्याय मंत्रालय में राज्य मंत्री
श्री राजीव चन्द्रशेखर	कौशल विकास और उद्यमशीलता मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री

सुश्री शोभा कारान्दलाजे	कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री
श्री भानु प्रताप सिंह वर्मा	सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री
श्रीमती दर्शना विक्रम जरदोश	वस्त्र मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री
श्री वी. मुरलीधरन	विदेश मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री
श्रीमती मीनाक्षी लेखी	विदेश मंत्रालय में राज्य मंत्री; तथा संस्कृति मंत्रालय में राज्य मंत्री
श्री सोम प्रकाश श्रीमती रेणुका सिंह सरुता	वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री जनजातीय कार्य मंत्रालय में राज्य मंत्री
श्री रामेश्वर तेली	पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री
श्री कैलाश चौधरी	कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री
श्रीमती अन्नपूर्णा देवी श्री ए. नारायणस्वामी	शिक्षा मंत्रालय में राज्य मंत्री सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री
श्री कौशल किशोर	आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री
श्री अजय भट्ट	रक्षा मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री
श्री बी. एल. वर्मा	उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री; तथा सहकारिता मंत्रालय में राज्य मंत्री
श्री अजय कुमार	गृह मंत्रालय में राज्य मंत्री

श्री देवुसिंह चौहान	संचार मंत्रालय में राज्य मंत्री
श्री भगवंत खूबा	नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री
श्री कपिल मोरेश्वर पाटील	पंचायती राज मंत्रालय में राज्य मंत्री
सुश्री प्रतिमा भौमिक	सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री
डा. सुभाष सरकार	शिक्षा मंत्रालय में राज्य मंत्री
डा. भागवत किशनराव कराड	वित्त मंत्रालय में राज्य मंत्री
डा. राजकुमार रंजन सिंह	विदेश मंत्रालय में राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री
डा. भारती प्रवीण पवार	स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री
श्री बिश्वेश्वर टुडु	जनजातीय कार्य मंत्रालय में राज्य मंत्री; तथा जलशक्ति मंत्रालय में राज्य मंत्री
श्री शान्तनु ठाकुर	पत्तन, पोत परिवहन और जलमार्ग मंत्रालय में राज्य मंत्री
डा. मुंजापारा महेन्द्रभाई	महिला एवं बाल विकास मंत्रालय में राज्य मंत्री; तथा आयुष मंत्रालय में राज्य मंत्री
श्री जॉन बर्ला	अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री
डा. एल. मुरुगन	मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा सूचना और प्रसारण मंत्रालय में राज्य मंत्री
श्री निसिथ प्रामाणिक	गृह मंत्रालय में राज्य मंत्री; तथा युवक कार्यक्रम और खेल मंत्रालय में राज्य मंत्री

REGARDING NOTICES UNDER RULE 267

MR. CHAIRMAN: The List of Union Council of Ministers is laid. ...*(Interruptions)*... I am coming to that. ...*(Interruptions)*... The Prime Minister laid the List of Union Council of Ministers on the Table of the House. ...*(Interruptions)*... You must understand. ...*(Interruptions)*... Hon. Members, in future also, ...*(Interruptions)*...

सभा के नेता (श्री पीयूष गोयल) : सभापति जी, इस उच्च सदन में वर्षों से एक परंपरा चली आ रही है कि जब भी नया मंत्री बनता है या मंत्रिमंडल का विस्तार होता है, तब माननीय प्रधान मंत्री जी हमारे सभी सदस्यों का परिचय कराते हैं। ...*(व्यवधान)*... यह परंपरा आज से नहीं, बल्कि दशकों से, माननीय जवाहरलाल नेहरू जी के समय से चलती आ रही है।...*(व्यवधान)*... आज विपक्ष के साथियों ने बेहद दुर्भाग्यपूर्ण स्थिति खड़ी की है और मुझे बड़े दुख के साथ इसको condemn करना पड़ रहा है।...*(व्यवधान)*... इस तरह का व्यवहार देश की लोकतांत्रिक परंपरा के लिए बहुत हानिकारक है।...*(व्यवधान)*... आज पूरे देश की आशा-आकांक्षाएं हम सबके साथ जुड़ी हुई हैं।...*(व्यवधान)*... पूरा देश इस दृश्य को देखकर आज पीड़ा महसूस करेगा कि उन्होंने हमारे ऊपर जो दायित्व सौंपा है, हम उसका अच्छे तरीके से निर्वाह नहीं कर पा रहे हैं। ...*(व्यवधान)*... मैं, मेरे साथी सदस्यों का इस प्रकार का व्यवहार condemn करता हूं और जिस प्रकार से आपका भी * किया गया कि आपको बोलने नहीं दिया गया, जिसकी वजह से आप अपना वक्तव्य नहीं रख पाए ...*(व्यवधान)*... ऐसी दुर्भाग्यपूर्ण स्थिति शायद आज हमने इस सदन में पहली बार देखी है। ...*(व्यवधान)*...

MR. CHAIRMAN: Hon. Members, I am coming to the notices given by you, if you want to hear me. ...*(Interruptions)*... If you don't want to hear, ...*(Interruptions)*... I am responding to the notices given by you. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*... I am responding to the notices given by you. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*...

I am responding to the notices given by you. ...*(Interruptions)*... You don't want me to respond! ...*(Interruptions)*... You don't want to hear about Rule 267! ...*(Interruptions)*... I am talking about Rule 267. ...*(Interruptions)*... Please go to your respective seats. ...*(Interruptions)*... Nothing is going to be reported, you will just be spoiling your throats. ...*(Interruptions)*... I am just responding to the notices given by you. ...*(Interruptions)*...

* Expunged as ordered by the Chair.

Hon. Members, on the very first day of this Monsoon Session, the Secretariat has received as many as 17 notices for suspension of rules under Rule 267. Members from ten different parties have given me notices on the wide range of issues. Members belonging to the same party have given these notices on different issues. ...*(Interruptions)*... This suggests that there is no single view on the urgency of issues for me to take up suspension of rules. ...*(Interruptions)*... I know the rule position. ...*(Interruptions)*... आप लोग बैठ जाइए। ...*(Interruptions)*... Please ask your people to go to their respective seats. ...*(Interruptions)*... This is not fair. ...*(Interruptions)*... This is not fair. ...*(Interruptions)*... This is not fair. ...*(Interruptions)*... This suggests that there is no single view. Only one of the 17 notices is on the situation caused by the Covid-19 pandemic. On careful consideration, I have found that the issues raised are not of sudden occurrences that warrant immediate discussion in the House today itself. ...*(Interruptions)*... At the same time, I appreciate the concerns of the hon. Members. The notices given by the various Members are on wide-ranging issues. Some of them are definitely important. They are undoubtedly important. ...*(Interruptions)*... You cannot discuss seventeen issues simultaneously. ...*(Interruptions)*... There has to be a procedure. Please try to understand this. ...*(Interruptions)*... Yesterday, all parties had assured that they would cooperate in the proper functioning of the House. ...*(Interruptions)*... I assure you that all the issues, for which you have given notices, will be taken up in due course of time. ...*(Interruptions)*... But, I cannot take seventeen...*(Interruptions)*... I am not going to hear you unless you ask your Members to sit down. ...*(Interruptions)*... Please ask your Members to sit down. ...*(Interruptions)*... Sanjayji, please go to your seat. ...*(Interruptions)*... Vijayasai Reddyji, including the notice given by you on the issue of special status, all the issues will be taken up in due course of time. ...*(Interruptions)*... Nobody can dictate the Chair. ...*(Interruptions)*... Nobody can dictate the Chair. Please try to understand this. ...*(Interruptions)*... I am not going to be dictated. ...*(Interruptions)*... If there is order in the House, then, we can think about the notices under Rule 267. ...*(Interruptions)*... But, if there is no order in the House and you try to dictate me, I am not going to oblige you. I am sorry to say this. ...*(Interruptions)*... Please go to your respective seats. ...*(Interruptions)*...

You are also aware of the fact that hon. Prime Minister is the leader of the country. ...*(Interruptions)*... It is the minimum expected courtesy that we allow the hon. Prime Minister to introduce his colleagues to the House. ...*(Interruptions)*... It is for our facilitation only. ...*(Interruptions)*... I am really very sorry on such a state of affair. ...*(Interruptions)*... The introduction of the Ministers by the hon. Prime Minister is laid on the Table of the House. ...*(Interruptions)*...

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: I have to inform the hon. Members that in view of the special seating arrangements made for the current Session, I have acceded to the request made by the Minister of Parliamentary Affairs to allow his junior colleague, the Minister of State in the Ministry of Parliamentary Affairs, to lay all the Papers, listed under the heading 'Papers to be Laid on the Table' and 'Supplementary Statements of the Ministers' mentioned in the List of Business on their behalf. ...*(Interruptions)*... Please go to your seats. ...*(Interruptions)*...

Now, the Secretary-General. ...*(Interruptions)*... Papers to be Laid on the Table.

PAPERS LAID ON THE TABLE

Statement showing Bills passed by the Houses of Parliament during the Two Hundred and Fifty-third Session of the Rajya Sabha and assented to by the President

SECRETARY-GENERAL: Mr. Chairman, Sir, I rise to lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Two Hundred and Fifty-third Session of the Rajya Sabha and assented to by the President.

- (i) The Major Port Authorities Bill, 2021
- (ii) The Jammu and Kashmir Reorganisation (Amendment) Bill, 2021
- (iii) The Arbitration and Conciliation (Amendment) Bill, 2021
- (iv) The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021
- (v) The Appropriation Bill, 2021
- (vi) The Insurance (Amendment) Bill, 2021
- (vii) The Appropriation (No.2) Bill, 2021
- (viii) The Medical Termination of Pregnancy (Amendment) Bill, 2021
- (ix) The Jammu and Kashmir Appropriation (No.2) Bill, 2021
- (x) The Puducherry Appropriation (Vote on Account) Bill, 2021
- (xi) The Puducherry Appropriation Bill, 2021
- (xii) The Jammu and Kashmir Appropriation Bill, 2021

- (xiii) The Finance Bill, 2021
- (xiv) The National Commission for Allied and Healthcare Professions Bill, 2021
- (xv) The Government of National Capital Territory of Delhi (Amendment) Bill, 2021
- (xvi) The Mines and Minerals (Development and Regulation) Amendment Bill, 2021
- (xvii) The National Bank for Financing Infrastructure and Development Bill, 2021
- (xviii) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2021

MR. CHAIRMAN: No; no. No point of order. ...*(Interruptions)*... First, let there be order in the House. ...*(Interruptions)*... Shri V. Muraleedharan. ...*(Interruptions)*... Papers to be Laid on the Table. ...*(Interruptions)*...

Report and Accounts (2019-20) of NTCA, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Bhupender Yadav, I lay on the Table:

(1) A copy each (in English and Hindi) of the following papers, under Section 38T of the Wild Life (Protection) Act, 1972:—

- (a) Annual Report and Accounts of the National Tiger Conservation Authority (NTCA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4360/17/21]

Various Ordinances promulgated by the President

SHRI V.MURALEEDHARAN: Sir, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:—

- (i) The Tribunals Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 (No.2 of 2021), promulgated by the President on the 4th

of April, 2021.

- (ii) The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No.3 of 2021), promulgated by the President on the 4th of April, 2021.
- (iii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No.4 of 2021), promulgated by the President on the 13th of April, 2021.
- (iv) The Indian Medicine Central Council (Amendment) Ordinance, 2021 (No.5 of 2021), promulgated by the President on the 22nd of April, 2021.
- (v) The Homoeopathy Central Council (Amendment) Ordinance, 2021 (No.6 of 2021), promulgated by the President on the 16th of May, 2021.
- (vi) The Essential Defence Services Ordinance, 2021 (No.7 of 2021), promulgated by the President on the 30th of June, 2021.

[Placed in Library. For (i) to (vi), See No. L.T. 4341/17/21]

RESIGNATION BY MEMBERS

MR. CHAIRMAN: I have to inform Members that I had received letters from five Members, namely, Shri Manas Ranjan Bhunia representing the State of West Bengal, Shri R. Vaithilingam and Shri K.P. Munusamy representing the State of Tamil Nadu, Shri Biswajit Daimary representing the State of Assam and Shri Thaawarchand Gehlot representing the State of Madhya Pradesh, resigning their seats in the Rajya Sabha. I have accepted the resignation of Shri Manas Ranjan Bhunia with effect from the 6th of May, 2021; resignation of Shri R. Vaithilingam and Shri K.P. Munusamy with effect from the 7th of May, 2021; resignation of Shri Biswajit Daimary with effect from the 10th of May, 2021; and, the resignation of Shri Thaawarchand Gehlot with effect from the 7th of July, 2021. ...*(Interruptions)*..

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that letters have been received from Shri Y.S. Chowdary, Shri Narain Dass Gupta and Shri Birendra Prasad Baishya for grant of Leave of Absence during the current 254th Session of the Rajya Sabha. ...*(Interruptions)*..

Shri Birendra Prasad Baishya would be in Japan as Chef de Mission of team India for Tokyo Olympic Games, 2021. Shri Narain Dass Gupta has sought Leave of Absence on medical grounds while Shri Y.S. Chowdary would be in the USA to discuss issues relating to treatment of Covid-19 patients. ...(*Interruptions*)..

Shri Birendra Prasad Baishya has sought Leave of Absence from 19th July to 10th August, 2021. Shri Narain Dass Gupta has sought Leave of Absence for the entire Session and Shri Y.S. Chowdary has sought Leave of Absence from 19th July to 4th August, 2021 during the current Session of Rajya Sabha. ...(*Interruptions*)..

Do they have the permission of the House for remaining absent for the period requested by them during the 254th Session of the Rajya Sabha?

(No Hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

...(*Interruptions*)..

MR. CHAIRMAN: Please, all of you go to your seats. ...(*Interruptions*).. You cannot raise point of order being in the Well of the House. ...(*Interruptions*).. You know the rules. ...(*Interruptions*).. All of you go to your seats. ...(*Interruptions*).. If all of them go to their seats, then I can allow. ...(*Interruptions*).. Nothing shall go on record.(*Interruptions*).. Point of order can be raised only from his seat, when the House is in order. ...(*Interruptions*).. The House stands adjourned to meet at 2.00 p.m.

The House then adjourned at forty-eight minutes past twelve of the clock.

The House reassembled at two of the clock,

MR. DEPUTY CHAIRMAN *in the Chair*

GOVERNMENT BILL

The Marine Aids to Navigation Bill, 2021

श्री जयराम रमेश (कर्नाटक): उपसभापति जी, यह आपका भाषण है।

श्री उपसभापति : यह मेरा भाषण नहीं है, बल्कि आप सभी के लिए जो बिजनेस है, मैं वह रख रहा हूँ। मेरा कोई भाषण नहीं है, जो बिजनेस सामने है, मैं उसी को रख रहा हूँ।

श्री जयराम रमेश : उपसभापति जी, माननीय एल.ओ.पी. का भी नोटिस है। ..(व्यवधान)..

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I am on a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: On this Business?

SHRI SUKHENDU SEKHAR RAY: Sir, under Rule 258, a Member can raise a point of order at any point of time.

श्री उपसभापति : आप सही हैं, पर जो मुद्दे हाउस के सामने हैं, उन्हीं पर प्वाइंट ऑफ ऑर्डर हो सकता है।

श्री सुखेन्दु शेखर राय : मुद्दा है। आज ही का मुद्दा है। Kindly consult. Come to Rule 249. It says, and I quote, "If a Minister quotes in the Council a dispatch or other State Paper which has not been presented to the Council, he shall lay the relevant paper on the Table." So, according to that, in terms of this Rule, I believe that the hon. Prime Minister has been allowed by the Chair to lay a list of Ministers after the reshuffle was done. Now, if you, Sir, or any hon. Member go through the Wikipedia, he will find that there is a name of a gentleman who is the Minister of State of Home Affairs ...
...*(Interruptions)*...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: No, you cannot. ...*(Interruptions)*... I am not yielding. I am not yielding. ...*(Interruptions)*... I am not yielding. ...*(Interruptions)*... I am not yielding. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Let me clarify. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR RAY: Sir, I am not yielding. ...*(Interruptions)*... The Minister has no business to interrupt me. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, please.

SHRI SUKHENDU SEKHAR RAY: *...(Interruptions)...

श्री उपसभापति : इस हाउस के सामने जो बिजनेस है, उसी पर प्वाइंट ऑफ ऑर्डर हो सकता है। ..(व्यवधान).. It is not entertained. ...(Interruptions)... No, no, not at all. ...(Interruptions).. No, no; no point of order. ...(Interruptions)... Mr. Sukhendu Sekhar Ray, please take your seat. ...(Interruptions)... Please take your seat. ...(Interruptions)... Please take your seat. ...(Interruptions)...

Now, Shri Sarbananda Sonowal to move a Motion for consideration of 'The Marine Aids to Navigation Bill, 2021.' ...(Interruptions)... Please. ...(Interruptions)... Please move the motion. ...(Interruptions)... Please. ..(Interruptions)... Your point of order is not entertained. प्वाइंट ऑफ ऑर्डर उसी पर हो सकता है, जो मुद्दा हाउस के सामने है। It is not correct. ...(Interruptions)... It is not correct. Please, please. ...(Interruptions)... आप सभी अपनी सीट पर जाएं, सहयोग करें और सदन को चलने दें। सदन को चलाने की जिम्मेदारी आप सभी की है। ..(व्यवधान).. Please, please. ...(Interruptions)... माननीय मंत्री जी मोशन मूव कर रहे हैं, प्लीज़ उन्हें मोशन मूव करने दें। ..(व्यवधान)..

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS; AND THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Sir, I move:

That the Bill to provide for the development, maintenance and management of aids to navigation in India; for training and certification of operator of aids to navigation, development of its historical, educational and cultural value; to ensure compliance with the obligation under the maritime treaties and international instruments to which India is a party and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration. ...(Interruptions)...

श्री उपसभापति : प्लीज़, अपनी सीट्स पर जाएं। ..(व्यवधान).. प्लीज़, अपनी सीट्स पर जाएं। ..(व्यवधान).. Let them go. ...(Interruptions)... Let them go. प्लीज़, अपनी सीट्स पर जाएं। ..(व्यवधान).. माननीय एलओपी कुछ कहना चाहते हैं। ..(व्यवधान).. आप सभी प्लीज़ अपनी सीट पर जाएं। ..(व्यवधान).. माननीय एलओपी, ये सभी जब तक अपनी सीट्स पर नहीं लौटते हैं, तब तक मैं कैसे हाउस को चलाऊँ, आप बताएं। ..(व्यवधान)..

* Expunged as ordered by the Chair.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Can you give me one minute?

SOME HON. MEMBERS: Yes, yes.

SHRI MALLIKARJUN KHARGE: Sir, he has raised a relevant point. ...*(Interruptions)*... It is a point of order.

श्री उपसभापति : माननीय एलओपी, मैंने स्थिति स्पष्ट कर दी है, आप यदि इसके अलावा किसी और विषय पर बोलना चाहते हैं, तो मैं समय देने के लिए तैयार हूँ। ..**(व्यवधान)**..

श्री मल्लिकार्जुन खरगे : माननीय उपसभापति जी, मैंने किसी और विषय पर बोलने के लिए नोटिस भी दिया है, लेकिन I have every right to know about that incident * ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, please. ...*(Interruptions)*... वह प्वाइंट ऑफ ऑर्डर ही गलत है। ..**(व्यवधान)**.. वह प्वाइंट ऑफ ऑर्डर ही गलत है।..**(व्यवधान)**.. Please take your seat. कृपया अपनी सीट पर जाएं। ..**(व्यवधान)**.. Please go back to your seats. ...*(Interruptions)*... Please. ...*(Interruptions)*...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, ...

MR. DEPUTY CHAIRMAN: The Leader of the House, please.

श्री पीयूष गोयल: जिस तरह से सदन में यह बात रखने की कोशिश की जा रही है, उसका हम घोर विरोध करते हैं।..**(व्यवधान)**...

श्री उपसभापति : हाउस के सामने जो बिजनेस है, उसी पर पॉइंट ऑफ ऑर्डर उठाया जा सकता है।..**(व्यवधान)** I have already said it. ...*(Interruptions)*...

श्री पीयूष गोयल : यह बात सत्य नहीं है, इसे expunge किया जाना चाहिए। एक वरिष्ठ नेता हैं और अभी उन्हें मंत्रिमंडल में शामिल किया गया है।..**(व्यवधान)**... यह बात कहकर एक वरिष्ठ मंत्री का अपमान करने की कोशिश की जा रही है। एक बड़े समाज का अपमान किया जा रहा है।

* Expunged as ordered by the Chair.

इस उच्च सदन में वे हमारे आदिवासी समाज से आते हैं।...**(व्यवधान)**... हम चाहते हैं कि इसे proceedings से expunge किया जाए।...**(व्यवधान)**...

श्री उपसभापति : आप सदन के नेता की बात सुनें।...**(व्यवधान)**... सदन के नेता क्या कह रहे हैं, यह सुनें।...**(व्यवधान)**...

श्री पीयूष गोयल : वे मंत्रिमंडल में शामिल किये गए हैं, इसलिए इनसे यह देखा नहीं जा रहा है। यह बहुत ही चिंताजनक बात है। हम चाहते हैं कि इनकी बात को आप रिकॉर्ड देखकर एक्सपंज करें। यह बिल्कुल बेबुनियाद बात है।...**(व्यवधान)**...

श्री उपसभापति : मैं देखूंगा। It will be examined. ...**(Interruptions)**... Please go back to your seats. ...**(Interruptions)**... कृपया प्लेकार्ड न दिखाएं। जो विषय माननीय चेयरमैन जी के सामने सदन में रखा गया है, उसके बारे में उन्होंने स्थिति स्पष्ट कर दी है। उसके अलावा माननीय सदस्य कुछ बोलना चाहते हैं तो मैं समय दूंगा।...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : वह तो आप लोग रिप्लाई देंगे, लेकिन मैंने रूल 267 के तहत नोटिस दिया था।...**(व्यवधान)**...

श्री उपसभापति : मैंने उसके बारे में स्थिति स्पष्ट कर दी है। उसके अलावा आप कुछ बोलें। चेयरमैन साहब ने वह क्लियर कर दिया है। ...**(व्यवधान)**... The House stands adjourned to meet at 3.00 p.m.

The House then adjourned at eight minutes past two of the clock.

The House reassembled at three of the clock,

MR. DEPUTY CHAIRMAN *in the Chair*

श्री उपसभापति : माननीय मंत्री जी। ...**(व्यवधान)**...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I am trying to raise an important issue since morning. Unfortunately, I am not getting time to place my subject before you and the House. I have given notice under Rule 267 for suspending the rules and to take...**(Interruptions)**...

श्री उपसभापति : माननीय एलओपी ...**(व्यवधान)**... माननीय एलओपी ...**(व्यवधान)**... माननीय एलओपी, माननीय चेयरमैन ने इस पर स्थिति स्पष्ट कर दी है। इसके अलावा यदि आप कुछ कहना चाहें, तो बोलें।

SHRI MALLIKARJUN KHARGE: We want the House to discuss the situation arising out of unprecedented rise in prices of essential commodities. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Hon. Chairman has clarified it. माननीय चेयरमैन के decision को हम review नहीं कर सकते। Please, no. माननीय चेयरमैन के decision को हम review नहीं कर सकते। उन्होंने इस पर स्थिति clear कर दी है। ...*(व्यवधान)*...

श्री आनन्द शर्मा (हिमाचल प्रदेश) : सर, माननीय सभापति जी ने नोटिस पर अपनी टिप्पणी की है, पर नेता, प्रतिपक्ष का नियमों के अनुसार यह अधिकार है कि वे इस विषय को दोबारा उठा सकते हैं। यह गम्भीर विषय है।

श्री उपसभापति : मुझे मालूम है और मैंने स्पष्ट किया।

श्री आनन्द शर्मा : यह गम्भीर विषय है, जिस तरह से कीमतें बढ़ी हैं, देश में 100 रुपए से ऊपर पेट्रोल जा रहा है।

श्री उपसभापति : माननीय आनन्द जी, मैंने स्पष्ट कहा है कि रूल 267 के अलावा जिस पर भी माननीय एलओपी बोलना चाहें, मैं इजाजत दूँगा, पर उसके बारे में माननीय चेयरमैन decision दे चुके हैं और यह सदन शुरू से जिन परंपराओं से, जिन नियमों से बँधा है, उन्हीं से चलेगा। ...*(व्यवधान)*... Please, nothing is going on record. ...*(Interruptions)*... माननीय मंत्री, सोनोवाल जी, क्या आप इस पर कुछ बोलना चाहेंगे?

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS; AND THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Mr. Deputy Chairman, Sir, let me tell you about the importance of the Marine Aids to Navigation Bill, 2021. ...*(Interruptions)*...

श्री उपसभापति : प्लीज़, आप अपनी सीट्स पर जाएँ, कोविड के नियमों का अनुपालन करें। ...*(व्यवधान)*... सदन की कार्यवाही बगैर आपके सहयोग के नहीं चल सकती। ...*(व्यवधान)*... प्लीज़।

SHRI SARBANANDA SONOWAL: Sir, this is a very important Bill for the entire country and particularly to develop our entire navigation system. ...*(Interruptions)*...

श्री उपसभापति : कोई और चीज़ रिकॉर्ड पर नहीं जाएगी। ...*(व्यवधान)*... मंत्री जी को बोलने दीजिए, प्लीज़। ...*(व्यवधान)*...

SHRI SARBANANDA SONOWAL: Sir, ever since the mankind conjured up the idea of commerce across the seas, lighthouses have been their silent sentinels, guiding man and boat across treacherous waters. ...*(Interruptions)*...

श्री उपसभापति : प्लीज़। ...*(व्यवधान)*... कृपया अपनी-अपनी जगह पर जाएँ, मैं सबसे निवेदन करता हूँ। ...*(व्यवधान)*... प्लीज़, प्लीज़। कृपया अपनी सीट पर जाएँ। ...*(व्यवधान)*...

SHRI SARBANANDA SONOWAL: Safe navigation is vital for the shipping industry. ...*(Interruptions)*...

श्री उपसभापति : मैं वेल में खड़े सभी सदस्यों से आग्रह करता हूँ कि कोविड के नियमों का अनुपालन करें। ...*(व्यवधान)*... पूरा देश इस उच्च सदन को देख कर ...*(व्यवधान)*... पूरा देश इस उच्च सदन से सीखता है, इसका अनुकरण करता है। ...*(व्यवधान)*... कम से कम हम लोग इस ढंग से कोविड के माहौल में काम करें। ...*(व्यवधान)*... Please, nothing is going on record. ...*(Interruptions)*...

SHRI SARBANANDA SONOWAL: The existing Lighthouse Act, 1927, came into force more than 90 years ago based on the maritime scenario and political boundaries of that time. ...*(Interruptions)*... Even after two amendments, the Act could not capture the latest technological advancements and expanded functioning in the field of marine aids to navigation. ...*(Interruptions)*...

श्री उपसभापति : कृपया अपनी-अपनी सीट्स पर जाएँ। ...*(व्यवधान)*... सदन में इस तरह placard लेकर आना, billboard लेकर आना, यह allowed नहीं है। ...*(व्यवधान)*... आप सदन की मर्यादा का ध्यान रखें। ...*(व्यवधान)*...

SHRI SARBANANDA SONOWAL: In recent times, there have been various technologies adopted for ensuring safe navigation of vessels in Indian waters such as Vessel Traffic Services, Differential Global Navigational Satellite System, Automatic Identification System, etc. ...*(Interruptions)*...

श्री उपसभापति : मेरा आप सबसे आग्रह है, कृपया ...*(व्यवधान)*... माननीय मंत्री की बात के अलावा कोई चीज़ रिकॉर्ड पर नहीं जा रही है। ...*(व्यवधान)*...

SHRI SARBANANDA SONOWAL: Since the existing Lighthouse Act, 1927, does not have adequate framework for the technological advancement and expanded functioning in the field of marine aids to the navigation, the Marine Aids to Navigation

Bill, 2021, is proposed. ...*(Interruptions)*... Towards the vision of hon. Prime Minister for skill development, the new Bill provides for training and certification on aids to navigation. ...*(Interruptions)*...

श्री उपसभापति : आप अपनी सीट्स पर जाएँ, सदन की कार्यवाही चलने दें, वेल में न खड़े रहें। अगर कोविड नियमों का अनुपालन हम माननीय सदस्य यहाँ करेंगे, तो देश को एक अच्छा संदेश जाएगा। ...*(व्यवधान)*...

SHRI SARBANANDA SONOWAL: The salient provisions of the Bill include use of the term 'marine aids to navigation' instead of 'lighthouses'. ...*(Interruptions)*...

श्री उपसभापति : कृपया नारे न लगाएँ।...*(व्यवधान)*... आप अपनी-अपनी सीट्स पर जाएँ, सहयोग करें। ...*(व्यवधान)*... आपके सहयोग के बगैर सदन नहीं चल सकता है। ...*(व्यवधान)*...

SHRI SARBANAND SONOWAL: Second point is development of vessel traffic services for enhancing the safety and efficiency of shipping and to protect environment.*(Interruptions)*...

श्री उपसभापति : आपमें से एक-एक माननीय सदस्य के सहयोग से ही सदन चल सकता है। ...*(व्यवधान)*...

SHRI SARBANANDA SONOWAL: Skill development through training and certification of operator of aids to navigation and vessel traffic services at par with international standard; auditing and accreditation of training institutes to cater to the needs of training and certification as per global standards; fifth, marking of wreck in general waters to indicate sunken/stranded vessels for safe navigation; sixth, development of heritage lighthouses for the purpose of education, culture and tourism; seventh, offences and penalties for obstruction and damaging aids to navigation.

श्री उपसभापति : कृपया अपनी-अपनी सीट्स पर जाएं और सदन की कार्यवाही चलने दें।...*(व्यवधान)*...

SHRI SARBANAND SONOWAL: I request the House to consider and pass the Bill. Thank you.

The question was proposed.

श्री उपसभापति : श्री सुभाष चंद्र सिंह ...(व्यवधान)... कृपया माननीय सदस्य को बोल लेने दीजिए।...(व्यवधान)... सुभाष चंद्र सिंह जी, आप बोलिए, आपकी ही बात रिकॉर्ड पर जाएगी।

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I rise to support this Bill. As the Ministry of Ports, Shipping and Waterways seeks to develop 65 lighthouses in public-private-partnership mode, Odisha's five lighthouses present huge potential for tourism.

One of the five lighthouses situated along the Odisha coast is the 180-year old functional tower, which continues to guide ships. The 'False Point' island lighthouse is situated off the Kendrapara coast while the other four are situated in the mainland. The Ministry wants to develop them as hubs of tourism under the Sagarmala project. The British-era 'False Point' lighthouse, a 129-ft massive minaret-like structure of red-white bands with a huge embossed star is visible from quite a distance from the Bay of Bengal. Its location, which is close to massive mangrove vegetation infested with crocodiles, makes it an adventurous tourist place on the eastern coast. According to Shri I.C.R. Prasad, former electrical engineer and passionate lighthouse researcher, the False Point is the oldest working lighthouse in India.

Barely 40 kilometers away, the Paradip lighthouse is another important structure. It also holds tourism potential because of its proximity to the port town and Cuttack and Bhubaneswar cities (100 kilometers). It was commissioned in 1980s. Another century-old one is Gopalpur in Ganjam district. The 150-year old tower used to assist ships sailing between Rangoon and the Coromandel coast ports and is already a tourist place. The Chilika Lake and the Gopalpur beach will be added attractions if it is developed as a place of tourist interest. These are our suggestions while piloting this Bill which should be considered by the House to promote tourism in the area. Thank you.

श्री उपसभापति : डा. बांडा प्रकाश...(व्यवधान)... मेरा आग्रह है कि आप सब अपनी-अपनी सीट्स पर जाएं।...(व्यवधान)... कृपया आप वैल में न रहें, अपनी-अपनी सीट्स पर जाएं, कोविड के नियमों का अनुपालन करें।...(व्यवधान)... डा. बांडा प्रकाश, आप बोलिए, कोई और बात रिकॉर्ड पर नहीं जा रही है।...(व्यवधान)... कनकमेदला जी, प्लीज़ ...(व्यवधान)... डा. बांडा प्रकाश।

श्री उपसभापति: श्री कनकमेदला जी, आप बैठ जाएं, डा.बांडा प्रकाश बोल रहे हैं।...(व्यवधान)..

DR. BANDA PRAKASH (Telangana): Sir, this Bill proposes to replace the 90 years old Lighthouse Act, 1927 to incorporate best global practices, technological developments and India's international obligations in the field of aids to marine

navigation. *..(Interruptions)..* This initiative is a part of the proactive approach adopted by the Ministry by replacing colonial laws with modern and contemporary needs of the maritime industry. This Bill aims to regulate state-of-the-art technologies in marine navigation. *..(Interruptions)..*

This Marine Aids to Navigation Bill seeks to provide a fresh framework so as to establish and manage the vessel traffic services. *..(Interruptions)..* This Bill seeks to use the term 'marine aids to navigation' instead of 'lighthouse' in order to enable the use of modern forms of aids in navigation. *..(Interruptions)..* This Bill also seeks to rename the Director General of Lighthouse and Lightships as the Director General so as to provide a framework to establish, operate and manage the vessel traffic services and other functions such as wreck flagging, training & certification. It also aims to empower the Directorate General *..(Interruptions)..*

श्री उपसभापति: कृपया अपनी सीटों पर जाएं। *...(व्यवधान)..* डा. बांडा प्रकाश, आप बोलिये।

DR. BANDA PRAKASH: Sir, this Bill also provides for empowering Directorate General of Lighthouses and Lightships with additional power and functions such as vessel traffic service, wreck flagging, training and certifications, implementation of other obligations under International Conventions, where India is a signatory. *..(Interruptions)..*

With these words, I thank you, Sir, for giving me this opportunity.

श्री उपसभापति: माननीय वेंकटारमन राव मोपीदेवी, प्लीज़ अपनी सीट पर जाएं। Please go to your seat. प्लीज़ वेल से अपनी सीट पर जाएं और बोलें। *...(व्यवधान)..* माननीय वेंकटारमन राव मोपीदेवी, अपनी सीट पर जाएं और बोलें। श्री बिकास रंजन भट्टाचार्य *...(व्यवधान)..* श्री विशम्भर प्रसाद निषाद *...(व्यवधान)..* श्री कनकमेदला रवींद्र कुमार जी *...(व्यवधान)..*

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, the Bill in its entirety aims to change the navigation into a technology driven one. Sir, the entire House might not have forgotten the Italian marines episode. Few years back, the Italian Vessel which is sailing off the Coast near Kerala wrongly understood the fishing boat as pirates and the marines in the Italian Vessel shot the innocent fishermen and the fishermen lost their lives. If proper navigational aids were present at that time, this incident would not have occurred. *..(Interruptions)..* Sir, Section 2 of the Act defines the various aspects which are closely connected with navigation. This Bill repeals the old Act and the current Bill is aimed to bring in technology development in the statute book. *..(Interruptions)..*

श्री उपसभापति: सिर्फ माननीय कनकमेदला रवींद्र कुमार जी की बात रिकॉर्ड पर जाएगी।

SHRI KANAKAMEDALA RAVINDRA KUMAR: If it is so, then why there is no mention about the technologies which are in vogue in the statute book? If it has been included in the statute book as either annexure or schedule, it will be of immense help and knowledge to the public. According to the Annual Report of the Ministry of Shipping, Vishakhapatnam Port is the only major port situated in the State of Andhra Pradesh. *..(Interruptions)..* There are also privately-owned ports in the State of Andhra Pradesh. There are also other ports in the State of Andhra Pradesh which come under the administrative control of the State Maritime Board. *..(Interruptions)..* Section 2 (1) (1) states that 'port' means any port defined in the Indian Ports Act, 1908. *..(Interruptions)..* When the Government intends to replace the 1927 Act with the instant one, why is it not showing the same interest to an Act which enacted more around 17 years before the Lighthouse Act, 1927.

Sir, in the port sector, PPP model is being implemented on a large scale. *..(Interruptions)..* Has any responsibility been fixed on the private players if any eventualities happen in the ports? I need a clarification from the Minister in this regard. *..(Interruptions)..* Sections 37-45 deal with various types of offences pertaining to navigational aids and penalties for acts of wanton or wilful omission or negligent commission of acts. *..(Interruptions)..* The range of penalty is from Rs. 50,000 to Rs. 5,00,000. The period of imprisonment is from 3 months to 12 months for different types of offences. *..(Interruptions)..* Sir, Whoever causes any damage to a heritage lighthouse has to be punished severely. In view of this, I would suggest to the Minister that under Section 41, the minimum punishment should be one year and the amount to be paid as fine should be Rs. 2 lakhs. *..(Interruptions)..*

With these vital submissions, I welcome and support the Bill. Thank you.

SHRI G.K. VASAN (Tamil Nadu): Sir, it is a very important Bill. *...(Interruptions)...* The Minister has come out with a very comprehensive Bill. *...(Interruptions)...* I compliment the Minister of Ports, Shipping and Waterways on bringing out this Bill. *...(Interruptions)...*

श्री उपसभापति: कृपया माननीय सदस्य को बोलने दें। *...(व्यवधान)...* आप लोग अपनी-अपनी जगह पर जायें। *...(व्यवधान)...*

SHRI G.K. VASAN: In the present day context, navigation is a common term. *...(Interruptions)...* When the concept of trade developed and people started

venturing into the sea in search of new land, the importance of navigation for homing became very essential. ...*(Interruptions)*... Lighthouses in their very primitive form, a mound during daytime and burning of firewood during night-time, would have met this vital need. ...*(Interruptions)*... As far as India is concerned, one of the references to a Lighthouse is found in the Tamil epic *Silappadhikaram* written in 2nd Century AD where it is mentioned that a beautiful lighthouse was built near Kaveripattinam so that ships could easily locate the then port city of Poompuhar. ...*(Interruptions)*...

Sir, I come from the State of Tamil Nadu. ...*(Interruptions)*... Tamil Nadu has three major ports in the country. ...*(Interruptions)*... It has got several lighthouses. ...*(Interruptions)*... I would request the hon. Minister to visit Tamil Nadu and visit the lighthouses and see the up-to-date facilities given in the lighthouses in Tamil Nadu. ...*(Interruptions)*... The work done by the DGLL includes installation of modern aids like DGPS, Radar Beacon, Automatic Identification System and Vessel Traffic Services which considerably improve the overall position fixing capabilities of the mariners. ...*(Interruptions)*... The Directorate's DGPS Chain of 23 stations seamlessly covers the Indian waters and provides better than 5 metres positional accuracy up to 100 Nautical Miles from the coast. ...*(Interruptions)*... The Vessel Traffic Service (VTS) is a functional framework of harmonized measures and services to enhance safety, security and efficiency of shipping and protection of marine environment in all navigable waters. ...*(Interruptions)*... The setting up of VTS in the Gulf of Kutch to cover a coastline of 800 km at a cost of Rs.117 crore was a milestone in the history of Ministry of Shipping. ...*(Interruptions)*...

The Network of Automatic Identification System, established at an estimated cost of Rs. 132 crore, is a set-up connecting 74 AIS sensors installed on lighthouses along the entire Indian coastline. ...*(Interruptions)*... The system has the ability to track vessels up to a distance of 50 km from the coast. ...*(Interruptions)*... It is intended to help different users like DG Shipping, Ports, Navy, and Coast Guard in tracking and surveillance. ...*(Interruptions)*... It also has a provision to track small fishing vessels and help in the search and rescue of such vessels in case of any adverse incidents. ...*(Interruptions)*...

Sir, I would like to especially tell the Minister that the fishermen of the country should be helped through the lighthouses. ...*(Interruptions)*... The fishermen are very poor. ...*(Interruptions)*... They need the aid of lighthouses. ...*(Interruptions)*... The best possible system should be given to the fishermen so that they can overcome their difficulties. ...*(Interruptions)*...

Another initiative of the Directorate and the Ministry of Shipping has been identification of lighthouses for promotion of tourism. In Tamil Nadu, we have Mahabalipuram which has tourism potential. States like Tamil Nadu, which has three major ports, should be encouraged and lighthouses should be developed there for tourism. This is my request to the hon. Minister today. Taking advantage of such locations, lighthouses have been spruced up and additional attractions like museums exhibiting navigational aids have been put up for drawing tourists.

I am happy that the Marine Aids to Navigation Bill aims to further the work of the Directorate in line with modern-day developments and also provides for declaration of heritage sites among lighthouses.

With these words, I extend my support to the Bill. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 1100 hours on Tuesday, the 20th July, 2021.

The House then adjourned at twenty minutes past three of the clock till eleven of the clock on Tuesday, the 20th July, 2021.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF
BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)